nt>

11.18 hrs.

CONSTITUTION (NINETY-FOURTH AMENDMENT) BILL,2002

(Amendment to article 338 and insertion of new article 338A)

Title: Consideration and passing of the Constitution (Ninety-fourth Amendment) Bill, 2002 (Amendment to article 338 and insertion of new article 338 A) (Bill passed).

जनजातीय कार्य मंत्री (श्री जुएल उराम) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूं –

"कि भारत के संविधान में और संशोधन करने वाले विधेयक पर विचार किया जाये। "

अध्यक्ष महोदय, यह एक सिम्पल अमेंडमैंट है। आर्टिकल 338 जो कि एस.सी., एस.टी. कमीशन के लिए था, अब एस.सी. कमीशन अलग होगा और एस.टी. कमीशन अलग होगा। इसके लिए संविधान में संशोधन आवश्यक है। आपने इसे स्टैंडिंग कमेटी में भी रैफर किया था। इस पर सब सर्वसम्मत हैं। इसलिए इस बिल को जल्दी पास किया जाये। मैं यह प्रस्ताव करता हूं कि इस विधेयक को बिना बहस के ही पास किया जाये।

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Constitution of India,

be taken into considseration."

SHRI K.A. SANGTAM (NAGALAND): Mr. Speaker, Sir, on behalf of the tribal population of this country, I would like to thank you for even suspending the Question Hour today. It is a red letter day for the tribal population of this country.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): I propose in the beginning that if the Government agrees, we are prepared to pass these Constitution (Amendment) Bills without any debate and are for smooth passage of both the Bills. Only the Minister can give his comments, but it will be possible if other Parties also agree.

MR. SPEAKER: Let there be a very short discussion. There is nothing wrong in having a short discussion. We will finish everything by 12.30 p.m., as I said.

...(*Interruptions*)

MR. SPEAKER: I will permit one Member to speak from every major Party.

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, I understand that the Union Minister, who is a member of the Cabinet and a Lok Sabha Member, might be busy in other House, but I would persuade the Minister for Parliamentary Affairs to see if it is possible. We have no objection to debate.

MR. SPEAKER: It is a good gesture.

SHRI PRIYA RANJAN DASMUNSI : It could be passed smoothly, without any interruptions, disruptions or shouting from that side or this side.

SHRI RUPCHAND PAL (HOOGLY): We can pass it without any debate, Sir. ...(*Interruptions*)

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुमा स्वराज) :अध्यक्ष महोदय, सरकार को इसमें आपत्ति नहीं है लेकिन क्योंकि आपने साढ़े बारह बजे का समय तय किया था, इसलिए जो सदस्य बैठे थे, वे भी चले गए हैं और हमारे मंत्री प्रश्नकाल के लिए राज्य सभा में हैं। यहां उनकी उपस्थिति भी आवश्यक है क्योंकि संविधान संशोधन को पारित करने के लिए टोटल का पचास फीसदी चाहिए, बैठे हुए सदस्यों का दो-तिहाई तो चाहिए, वह स र्वसम्मति से हो जाएगा, लेकिन टोटल का भी पचास फीसदी चाहिए। चूंकि आपने साढ़े बारह बजे का समय तय किया है, इसलिए साढ़े बारह बजे तक दोनों बिलों पर 45-45 मिनट चर्चा हो जाए और साढ़े बारह बजे वोटिंग हो जाए।â€¦ (व्यवधान)

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, इसमें कन्फ्यूज़न हो रहा है। हमें बताया गया था कि क्वैश्चन आवर को सस्पैंड करके सीधे कौन्सटीट्यूशन अमैंडमैंट बिल को पास किया जाएगा और साढ़े बारह बजे अनुसूचित जाति, अनुसूचित जनजाति वाला प्रस्ताव ले लिया जाएगा। यदि आप साढ़े बारह बजे तक इसकी डिस्कशन चलाएंगे और साढ़े बारह बजे वोटिंग रखेंगे तो यह समाप्त होते-होते ढाई बज जाएंगे। फिर उसका कोई यूज़ नहीं रहेगा। हमारी नियम 193 की डिस्कशन पहले ग्यारह बजे तय हुई थी, कहा गया था कि ऐडजर्नमैंट मोशन वगैरह नहीं होगा और वह बारह बजे शुरू हो जाएगा। लेकिन कल की परिस्थिति के मुताबिक वह साढ़े बारह बजे हो गया। आप साढ़े बारह बजे तक अपनी वोटिंग समाप्त करवा लीजिए। यह प्ली लेना कि हमारे मैम्बर चाय पीने गए हैं, पान खाने गए हैं - यह तर्क चलने वाला नहीं है। अगर इसे करना है तो कीजिए नहीं तो एक्सटैंड कर दीजिए।â€¦ (व्यवधान)

कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.) : मान्यवर, मेरा व्यवस्था का प्रश्न है।â€¦ (व्यवधान)

श्रीमती सुमा स्वराज : अध्यक्ष महोदय, हमारे मैम्बर चाय पीने गए हैं, पान खाने गए हैं, यह किसी ने नहीं कहा। लोक सभा के मंत्री राज्य सभा में प्रश्नकाल के लिए बैठे हैं। वे अपने संसदीय कर्तव्य का निर्वाह कर रहे हैं। कोई चीय पीने, पान खाने नहीं गया और न ही किसी ने यह बात कही है। आप साढ़े बारह बजे वोटिंग कर वाइए।â€¦ (व्यवधान) साढ़े बारह बजे की वोटिंग रात के ढाई बजे तक क्यों जाएगी। केवल दस मिनट की वोटिंग है, अगर साढ़े बारह बजे वोटिंग रखेंगे तो वह 12.40 पर खत्म हो जाएगी।â€¦ (व्यवधान)

कुंवर अखिलेश सिंह : अध्यक्ष महोदय, अभी संसदीय कार्य मंत्री जी ने कहा कि दोनों विधेयकों पर 45-45 मिनट की चर्चा करवा लीजिए। अगर दोनों विधेयकों पर 45-45 मिनट की चर्चा होती है तो डेढ़ घंटे का समय लगेगा। अभी 11.23 बज रहे हैं। साढ़े बारह बजे वोटिंग कैसे होगी।â€¦ (व्यवधान)

अध्यक्ष महोदय : आपको फिक्र करने की जरूरत नहीं है। आप बैठिए। आप हर विाय पर फिक्र मत कीजिए।

...(व्यवधान)

श्री सत्यव्रत चतुर्वेदी (खजुराहो) : सुमा जी को गुस्सा क्यों आता है।â€¦ (व्यवधान)

श्रीमती सुमा स्वराज : क्योंकि सुमा जी आपकी तरह ज्ञानी नहीं हैं।â€¦ (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : अध्यक्ष महोदय, यह संविधान संशोधन विधेयक है। आप इस पर 45-45 मिनट की चर्चा करवाकर पास करेंगे, हम इससे सहमत नहीं हैं।â€¦ (व्यवधान)

अध्यक्ष महोदय : सांगतम जी, आप बोलिए।

...(व्यवधान)

SHRI K.A. SANGTAM : Since the Independence of this country, a lot of emphasis has been given to bring about a lot of changes and reforms to uplift the downtrodden people, particularly the Scheduled Castes and the Schedules Tribes. Various Governments in the past -- right from Pandit Jawaharlal Nehru, the first Prime Minister, to Shrimati Indira Gandhi and Shri Rajiv Gandhi -- have tried to bring about a lot of changes in order to uplift the lives of the people, who are living in remote places and hilly areas.

MR. SPEAKER: Please keep silence in the House.

SHRI K.A. SANGTAM : The National Commission for Scheduled Castes and Scheduled Tribes came into being consequent upon the Constitution (Sixty-fifth) Amendment in 1990. The Commission was constituted on 12th March, 1992 replacing the earlier Commission for Scheduled Castes and Scheduled Tribes constituted under the Resolution of 1987.

Under article 338 of the Constitution, the National Commission of Scheduled Castes and Scheduled Tribes was established with the objective of monitoring the safeguards provided for Scheduled Castes and Scheduled Tribes under the Constitution, and other laws. However, in due course of time, since the Commission could not pay attention to both the minorities in this country, it was decided to bifurcate it to ensure that the Scheduled Tribes are also given proper attention.

Sir, the House does not seem to be very keen on this. There is a lot of disturbance going on.

MR. SPEAKER: Please keep silence in the House.

SHRI K.A. SANGTAM : The setting up of National Commission for Scheduled Tribes is a welcome step for the tribal population in the country because till today many of the important issues relating to the tribal population have not been addressed properly.

I would like to make certain proposals in regard to the constitution of the National Commission for Scheduled Tribes. The Chairman and Members of the proposed National Commission for Scheduled Tribes should be eminent tribals having vast knowledge and information about the tribals of the country and the way they live. India is a vast country. India is a multilingual, multiracial, multiethnic and multireligious country. The population of tribals in India is about 8.08 per cent of the total population of the country. About 50 per cent of them are living in the States of Himachal Pradesh, Chhattisgarh, Maharashtra, Orissa, Jharkhand and Gujarat. There are other small tribal populations living in different parts of the country.

The North-Eastern States of Nagaland, Mizoram, Meghalaya, Arunachal Pradesh and Sikkim have more than 80 per cent tribal population. Most of the tribal communities live in various ecological and geographical conditions ranging from plains to forests, hills and other inaccessible areas. The tribal groups are at different states of social, economic and educational development. While some communities have adopted the mainstream way of life at one end of the spectrum, there are 75 per cent primitive tribal groups at the other, who are characterised by (a) pre-agriculture level of technology, (b) declining population, (c) extremely low literacy, and (d) subsistence level economy.

More emphasis needs to be given to the matter of religious and social practices of these tribals, their customary laws and procedures, administration of civil and criminal justice involving decisions according to the tribal customary laws, and ownership and transfer of tribal land, etc.

MR. SPEAKER: You have to complete now. We are left with very short time.

SHRI K.A. SANGTAM : I will complete shortly, Sir.

Sir, I would again say that literacy rates are very low in most of the tribal populations and they need to be brought up. The proposed National Commission for Scheduled Tribes should lay more emphasis on removing the drawbacks and improving the lot of the tribal population living in many parts of the country.

श्री थावरचन्द गेहलोत (शाजापुर) : अध्यक्ष महोदय, सरकार ने संविधान संशोधन विधेयक प्रस्तुत किया है। वास्तव में इस प्रकार के संशोधन की आवश्यकता थी। हम सब जानते हैं कि अनुसूचित जाति और अनुसूचित जनजाति वर्ग के लोगों के रहन-सहन की स्थिति अलग प्रकार की है और उनकी समस्याएं भी अलग-अलग हैं।

इस बात को ध्यान में रखते हुए सरकार ने दो अलग-अलग मंत्रालय भी बनाए। अनेक वर्षों से इस बात की आवश्यकता महसूस की जा रही थी कि अनुसूचित जाति और जनजाति आयोग अलग-अलग आयोगों के रूप में काम करे। अभी जो अनुसूचित जाति और जनजाति आयोग के चेयरमेन का कार्यकाल है, वह तीन साल का है। इस तरह से तीन साल के लिए अनुसूचित जाति का व्यक्ति चेयरमैन बनता था, फिर तीन साल के लिए अनुसूचित जनजाति वर्ग का व्यक्ति चेयरमैन बनता था। देश के क्षेत्रफल, भौगोलिक स्थिति को देखते हुए और इसकी विशालता के कारण दोनों समुदायों के लोगों के हितों का संरक्षण और उनके अधिकार और कर्तव्यों का निर्वहन ठीक प्रकार से नहीं हो पा रहा था। इसलिए संविधान के अनुच्छेद 338 में सरकार यह संशोधन लाई है। इसके माध्यम से देश में भविय में अनुसूचित जाति आयोग और अनुसूचित जनजाति आयोग अलग-अलग आयोगों के रूप में काम करेगा तथा दोनों समुदायों के हितों के संरक्षण का काम करने में सफलता ये आयोग सफलता प्राप्त कर सकेंगे।

मैं सरकार से इन आयोगों को और अधिकार सम्पन्न बनाने के लिए अपील करना चाहता हूं। वर्तमान में जो उनका स्वरूप है, वह सलाहकार समिति जैसा हो गया है। मैं चाहता हूं कि इनको और अधिकार सम्पन्न बनाया जाए। इसके साथ ही मैं इस विधेयक का समर्थन करता हूं।

SHRI BAJU BAN RIYAN (TRIPURA EAST): Sir, I support this Bill but I want to know from the Government why we are creating a new Commission for this. Before this, we had a joint Commission, namely, National Commission for SC & ST. I want to know why are they not creating one SC Commission. We can create one SC Commission, keeping the ST Commission intact. I agree that this SC & ST Commission should be bifurcated but why are we creating one ST Commission. Keeping ST Commission intact, we can create SC Commission. We will require new infrastructure to create one more new Commission.

In these two communities, SC and ST, STs are more miserable and SCs are poorer in the country. As per 1993 Census and as per the estimates of the Planning Commission, more than 50 per cent Tribals are still living below poverty line. Whereas the national percentage of people living the poverty line is 39. In this way, it is clear that to develop the poorer sections of the country and the Tribals, these types of Commissions are essential.

Now, what are we amending here in the Constitution? We are deleting the ST, whereas the ST wants it to be there. I may propose that we can delete SC, keeping ST intact.

This type of Commission was first created in 1961, during Nehru era, under the Chairmanship of Shri U.N. Dhebar It was established with extensive Terms of Reference. But I am in doubt whether the Government, functioning at the Centre, has implemented the recommendations made by Shri U.N. Dhebar and by the successive Commissions thereafter.

MR. SPEAKER: Please conclude.

SHRI BAJU BAN RIYAN : I am just concluding Sir.

In this way, many Commissions were formed but the fate of the Tribals and their economic conditions have not changed yet. They are still among the poorest in the country and all sorts of atrocities are being committed on them. It is still going on here.

Regarding employment, we have seen that for STs, there is reservation in the public sector and in the Government sector at the Centre and in the States. But, as per their local and Central-level percentage, nowhere in any Government − either Central or State − there is any fulfilment. Everywhere there is a backlog.

With these words, I thank you and I support this Bill.

DR. M.V.V.S. MURTHI (VISAKHAPATNAM): I will not take much time of the House, and I will take only two minutes. I welcome this Constitution (Ninety-fourth Amendment) Bill to create a separate National Commission for Scheduled Tribes. But, there are three issues that I would like to bring to the kind notice of the hon. Minister.

Firstly, regarding the Commission for Scheduled Castes, it has been decided that it would have a Chairman, a Vice-Chairman, and three Members. In this case, they have decided to have one Chairman, and two Members. How much will it cost if the Commission for the Scheduled Tribes also have five Members? There are tribal areas situated everywhere in the country, including in the most remote areas. More Members will naturally go around those areas, and, at least, they will talk to the tribal people. How much money will the Government save by reducing the number to three Members in the Commission for Scheduled Tribes rather than five Members? I would request the hon. Minister to respond to this.

SHRI DALIT EZHILMALAI (TIRUCHIRAPPALLI): The Minister should respond to this. ...(*Interruptions*)

DR. M.V.V.S. MURTHI : I want him to correct this because it will not cost much. That is my first point.

Secondly, I would like to bring to his notice that more teeth should be given to this Commission. It is stated that they can have a trial court, but it will be like an ombudsman or like across the board settlements that will have to be done. So, I feel that more teeth have to be given to the Commission.

Thirdly, I would like to state that, in the States, the funds that have been allotted for the tribal welfare are being mixed with other funds. There is no separate account for this purpose. Hence, these funds are naturally not available to them as and when they are required. So, it should be made mandatory in all the States that the funds allotted by the Central Government for the welfare of the Scheduled Tribes should be kept and maintained in a separate account. If the money is not being spent, it should be kept separate in that account, and that account should not be touched.

If they take care of these three points that I have just placed before you, then I welcome this amendment. This amendment is long overdue. I feel that this should be done at the earliest so that the tribal people who are living in very, very remote corners of the country; in hilly areas who have no education, and who are still reeling under the poverty, at least they will come to the mainstream.

Sir, I thank you very much for the opportunity given to me.

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, संविधान के अनुच्छेद 338 के अधीन राट्रीय अनुसूचित जाति, जनजाति आयोग बना था और मूलतः आयोग के बनाने का मकसद यह था कि दलितों की भलाई हो और अनुसूचित जाति, जनजाति के लोगों का कल्याण हो। उसके बाद 65वां संविधान संशोधन हुआ और आज हम अनुसूचित जाति, जनजाति आयोग में से अनुसूचित जाति को अलग और जनजाति को अलग कर रहे हैं। अनुसूचित जनजातियों की भौगोलिक परिस्थितियां अनुसूचित जाति से अलग हैं, उनमें फर्क है। सन् 1951 की जनगणना के अनुसार अनुसूचित जनजाति की जनसंख्या कुल आबादी का 1.5 प्रतिशत है। हम इन दोनों आयोगों को अलग तो कर रहे हैं लेकिन बुनियादी सवाल यह है कि इन आयोगों की शक्तियां क्या है, इनके क्या अधिकार हैं? इन आयोगों के पास सं वैधानिक अधिकार नहीं हैं, कानूनी आधिकार नहीं हैं जिससे दोाी लोगों के खिलाफ प्रभावी कार्रवाई की जा सके। इसलिए इनकी कोई सार्थकता नहीं है। मैं एक नि वेदन करना चाहूंगा कि अतारांकित प्रश्न संख्या 2770 के द्वारा Shri Urkhao Gwra Brahma जी ने राज्य सभा में दिनांक 21.7.2002 को एक प्रश्न पूछा कि क्या यह सच है कि बजट में जनजाति कार्यों के लिए आवंटित राशि में से राज्य सरकारों ने कितनी मात्रा में धनराशि का अन्यत्र कार्यों के लिए उपयोग किया है। जनजाति के लिए धनराशि का जो आवंटन होता है उसका सही उपयोग होता है या नहीं। उसका जवाब दिया गया है कि भारत के लेखा एवं नियंत्रक लेखा परीक्षण की रिपोर्ट के अनुसार, मार्च 1998 की रिपोर्ट के मुताबिक, जनजातीय योजनाओं की विशेा केन्द्रीय सहायता योजनाओं के संबंध में 85.58 करोड़ रुपये की धनराशि अन्य योजनाओं में राज्य सरकारों ने खर्च कर दी।

महोदय, सबसे बड़ा सवाल यह है कि दलित जाति के कल्याण के लिए, अनुसूचित जाति के कल्याण के लिए, अनुसूचित जनजाति के कल्याण के लिए राज्य सरकारों को भारत सरकार जो दौलत भेजती है, वह दूसरे मदों में खर्च कर दी जाती है। जब तक हम निगरानी तन्त्र विकसित नहीं करेंगे और यह सुनिश्चित नहीं करेंगे कि जिन वर्गों के विकास के लिए जो पैसा आवंटित किया जा रहा है, वह उन पर खर्च हो रहा है या नहीं हो रहा है, तब तक मैं नहीं समझता हूं कि इसका कोई फायदा हो सकता है। सबसे बड़ी दुर्भाग्यपूर्ण बात यह है कि भारत सरकार से जो दौलत राज्य सरकारों को जाती है, राज्य सरकार उसकी उपयोगिता का प्रमाण-पत्र(बी) भारत सरकार को नहीं देती है। असली सवाल यह है कि आजतक अनुसूचित जाति और अनुसूचित जनजाति आयोग की अनुशंसाओं पर सदन में चर्चा नहीं होती और न ही उन पर कार्यवाही की जाती है। इसी से संबंधित एक उदाहरण मैं सदन में देना चाहता हूं। अखिल भारतीय आयुर्विज्ञान अनुसंधान संस्थान में एक डाक्टर हैं, जिनका नाम डा. पी.एन. डोगरा, जो प्रोफैसर पद के लिए उपयुक्त उम्मीदवार हैं, उनको प्रोफैसर नहीं बनाया गया है। अनुसूचित जाति और अनुसूचित जनजाति आयोग ने जो सिफारिश की है, उसकी सिफारिशों को नजरअन्दाज किया गया है और कार्यवाही नहीं की गई है। मैं आपकी अनुमति से अनुसूचित जाति और अनुसूचित जनजाति आयोग ने जो आदेश दिया है, उसकी दो पंक्तियां पढ़ कर सुनाना चाहता हूं। उन्होंने कहा है -

"The Commission has found from the examination of the case that gross injustice has been done to Dr. P.N. Dogra. This fact has also been pointed out by Prof. Rajashekaran in his letter dated 12th April 2000, addressed to Director AIIMS. This act of Director AIIMS is a clear manifestation of his anti-SC/ST bias. The Commission, therefore, recommends to the Ministry of Health and Family Welfare to look into the whole matter and cancel the appointment of Dr. A.K. Hemal to the post of professor of urology, and take stern action against the authorities of AIIMS, and do justice to Dr. P.N. Dogra immediately. "

महोदय, अनुसूचित जाति और अनुसूचित जनजाति आयोग के आदेश देने के बाद कोई कार्यवाही नहीं की गई। मेरे पास ऐसे कई उदाहरण हैं। अनुसूचित जाति और अनुसूचित जनजाति के लोगों के साथ अन्याय होता है। मेरा आपसे निवेदन है कि अनुसूचित जाति और अनुसूचित जनजाति आयोग से अनुसूचित जनजाति आयोग अलग करने जा रहे हैं, लेकिन आयोग के पास जब तक शक्तियां नहीं होगीं, उनकी सिफारिशों को लागू नहीं किया जाएगा, तब तक इन आयोगों का कोई मतलब नहीं है। लगता यह है कि इन आयोगों के नाम पर जिन राजनीतिक लोगों को कहीं नियुक्त नहीं कर पाते हैं, उनको ऐसे आयोगों में एडजस्ट करने का तरीका बन गया है। इसलिए इन आयोगों की कोई उपयोगिता नहीं है। अगर ये आयोग कमजोर वर्गों का कल्याण नहीं कर सकते हैं, तो इन् आयोगों का कोई अर्थ नहीं है।

अध्यक्ष महोदय, अंत में, मैं संविधान (चौरानवेवां संशोधन) विधेयक का समर्थन करता हूं, लेकिन साथ ही अपेक्षा करता हूं कि इन आयोगों को कारगर बनाने के लिए, सार्थक बनाने के लिए संवैधानिक अधिकार देंगे, कानूनी अधिकार देंगे। अन्यथा, इन आयोगों को एक रखें या अलग रखें, इनकी कोई उपयोगिता नहीं होगी। मैं इस ि वधेयक का समर्थन करता हूं।

श्री अनंत गुढे (अमरावती) : अध्यक्ष महोदय, मैं संविधान (चौरानवेवां संशोधन) विधेयक का स्वागत और समर्थन करता हूं। आज की परिस्थितियों में यह विधेयक बहुत जरूरी है। सारे देश भर में अनुसूचित जाति और जनजाति के लोग हैं। मेरे विदर्भ क्षेत्र में कई अनुसूचित जाति और जनजाति के लोग हैं। ये जनजाति के लोग अपने विकास के लिए, व्यवसाय के लिए, काम-धन्धे के लिए अपने क्षेत्र को छोड़कर अन्य स्थानों पर जाते हैं।

महोदय, महाराट्र राज्य में इनसे संबंधित स्क्रूटनी कमेटी है। इस कमेटी का काम अनुसूचित जाति और अनुसूचित जनजाति के लोगों की जांच करना है। इन जातियों की फैमिली हिस्ट्री को देखकर उन्हें अनुसूचित जाति और जनजाति का सर्टिफिकेट देना उसका कार्य है। हलबा-हलबी आदि ऐसी कई जातियां वहां पर विद्यमान हैं, लेकिन उन पर ध्यान न देते हुए मीटिंग सस्पैंड कर दी जाती है जिससे अनुसूचित जाति या जनजाति से अलग करने का काम हो रहा है। उसकी रिपोर्ट से महाराट्र में बहुत बड़ी समस्या खड़ी हुई है। आप अनुसूचित जातियों और जन जातियों के लिए अलग-अलग आयोग बनाने जा रहे हैं। मैं माननीय मंत्री जी से निवेदन करता हूं कि जिन अनुसूचित जनजाति के लोगों ने अलग जाति से शादी की है, जैसे हल्वा-हल्वी जाति है, उन्हें रिजर्वेशन और दूसरी सुविधाओं का पूरा फायदा मिलना चाहिए। इन सब बातों को ध्यान में रख कर आप इस पर विचार करें। मैं शिवसेना की तरफ से सरकार से यही विनती करना चाहता हूं।

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : अध्यक्ष महोदय, 1990 में संविधान का 65वां संशोधन करके अनुसूचित जाति और अनुसूचित जन जाति आयोग का गठन हुआ था। सरकार को ऐसा लगा कि दोनों को अलग-अलग कर देने से दोनों का ज्यादा भला होगा। मैं सरकार से जानना चाहता हूं कि सरकार ने उस आयोग की रिपोर्ट पर क्या कार्रवाई की है? अनुसूचित जाति और जन जाति के कल्याण संबंधी समिति के जब श्री कड़िया मुंडा अध्यक्ष थे और कमेटी ने जो सिफारिशें की उन पर सरकार ने कौन सी कार्रवाई की? सरकार केवल दिखाने के लिए कह रही है कि वह ऐसा करके उनका बड़ा भारी भला करने वाली है। अनुसूचित जाति और जनजाति दोनों के एक साथ रहने से वे एकजुट थे। अब दोनों को बायफरकेट करने की कोशिश हो रही है। डिवाइड ऐंड रूल की पॉलिसी को हम कैसे मान सकते हैं? हम कैसे इस बात को मानें कि जो वर्ग ज्यादा पीछे है, आप उनके साथ बात करके उन्हें ज्यादा तरजीह देना चाहते हैं? हिन्दुस्तान की आबादी में जब तक दलित, आदिवासी और शोाित वर्गे के लोग पिछड़े रहेंगे और उनको जब तक सामाजिक, आर्थिक और राजनीतिक बराबरी नहीं दी जाएगी, सम्मान नहीं दिया जाएगा तब तक देश दुनिया के मुल्कों में सबसे पीछे रहेगा। आज भी हिन्दुस्तान में अनुसूचित जाति और जन जाति के करोड़ों लोग दबे हुए हैं और उनका हर तरफ से शोाण होता है। उनके साथ जात-पात का भेदभाव और छुआछूत का भेदभाव होता है। रिजर्वेशन की पॉलिसी है और इसे पूरा करने के लिए कानून भी है लेकिन उसका पालन नहीं किया जाता है। यह तय हुआ था कि इनका साढ़े सात परसैंट से कम रिजर्वेशन नहीं रहेगा लेकिन रिजर्वेशन में उनका 6 परसैंट ही कोटा चल रहा है। आयोग की रिपोर्ट की कोई मर्यादा नहीं है और उसे कोई महत्व नहीं दिया जा रहा है।

आज भी देश के कई हिस्सों में अनुसूचित जातियों और जन जातियों के लोगों पर अत्याचार होते हैं। आज इस विाय पर सदन में बहस भी है। उन पर जुल्म होना जारी है। उनके विकास के लिए प्रयास होने चाहिए। हजारों वर्ाों से जिन वर्गों का शोाण हुआ, उसे दूर करने के लिए अब तक सरकार ने कोई कार्रवाई नहीं की। सरकार यह संविधान संशोधन विधेयक पीस मील में लायी है। सरकार का कहना है कि दोनों के एक साथ रहने से फायदा नहीं हो सका। अब अनुसूचित जाति का अलग आयोग और अनुसूचित जन जाति का अलग आयोग होगा। इसके होने से इन्हें लगता है कि उन्हें फायदा होगा। यह संविधान संशोधन करने पर बहुत उतारू हैं इसलिए इसे अफरा-तफरी में पास करना चाहते हैं।

अनुसूचित जाति और अनुसूचित जन जाति आयोग ने क्या रिपोर्ट दी, उसकी क्या कठिनाइयां हैं, राज्य सरकार और केन्द्र सरकार के किन विभागों में इन वर्ग के लोगों के साथ उचित व्यवहार नहीं हो रहा है, इस विाय पर बहुत बहस होती है। संविधान में लिखा है कि इन वर्गों के लोगों को सामाजिक न्याय मिलना चाहिए। सामाजिक न्याय का मतलब सामाजिक कारणों से जो वर्ग पीछे रह गया है, जिन के साथ छुआछूत का भेदभाव होता है, उन्हें बराबरी का दर्जा दिया जाए। इसी भेदभाव के चलते हमारा देश पीछे जा रहा है। जब तक ऐसे करोड़ों लोग राट्र की मुख्य धारा में नहीं आएंगे तब तक हिन्दुस्तान मजबूत नहीं हो सकता और महात्मा गांधी जी, लोहिया जी, जयप्रकाश जी का सपना का साकार नहीं हो सकता। â€¦ (व्यवधान)

अध्यक्ष महोदयः पासवान जी, अब आप बोलिए। आपकी बात ही रिकॉर्ड में जाएगी।

...(व्यवधान) ।

डॉ. रघुवंश प्रसाद सिंह : हमें सरकार बताए कि उसने ऐसा प्रावधान क्यों किया है? आगे का मामला आयेगा जब उनकी संख्या कम जायेगी, ऐसा क्यों किया गया है? उन दोनों की संख्या बराबर करनी चाहिये। अंत में मैं यही कहूंगा कि हमें सरकार पर भरोसा नहीं है क्योंकि सरकार जो सोचती है कि दो कमीशन बन जाने से लोगों का भला होगा, वह नहीं होगा। लेकिन हम देख रहे हैं कि हजारों सालों से अनुसूचित जाति और अनुसूचित जनजाति के लोंगों का शोाण हो रहा है। उन लोगों को न मंत्री का हिस्सा मिल रहा है, न अफसर का हिस्सा मिल रहा है। श्री कड़िया मुण्डा को ऐसा विभाग दे दिया गया जिसकी कोई मर्यादा नहीं है। इसलिये मैं यह सवाल उठाना चाहता हं कि सरकार इन लोगों के साथ सामाजिक न्याय करे।

अध्यक्ष महोदय : मैंने इसलिये आपसे कहा था कि आप अच्छे आदमी हैं।

* Not Recorded

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मैं संविधान संशोधन विधेयक का समर्थन करने के लिये खड़ा हुआ हूं। जैसा रघुवंश बाबू ने कहा, इस मामले को गम्भीरता से लिया जाना चाहिये। जब वैलफेयर मिनिस्ट्री बनी थी, उस समय जज़बात में लोग कह रहे थे कि अनुसूचित जाति और अनुसूचित जनजाति का अलग मंत्रालय बनाया जायेगा, उससे इन लोगों का कल्याण हो जायेगा। इसलिये हम लोग इस राय के थे कि एस.सी.एस.टी. का मुद्दा प्रधान मंत्री के अंतर्गत रहना चाहिये जिससे मौनिटरिंग ठीक ढंग से हो सके लेकिन वह नहीं हो पाया। हां, जनजातीय मंत्रालय अलग रूप से जरूर बना दिया गया। जिस प्रकार इस मंत्रालय के पास पावर्स नहीं हैं, उसी प्रकार अनुसूचित जाति कमीशन के पास भी कोई पावर्स नहीं हैं। वर्ा 1990 में जब हम कल्याण मंत्री बने, उस समय इस कमीशन को सं वैधानिक दर्जा दिया गया जिसके पास काफी पावर्स थी। लेकिन सब से बड़ी बात यह है कि एक्ट अलग है, फैक्ट अलग है और टैक्ट अलग है क्योंकि एक थानेदार के पास इस कमीशन की बनिस्बत ज्यादा पावर्स हैं।

अध्यक्ष जी, आप देखेंगे कि वर्ा 1998-99 की रिपोर्ट में बताया गया है कि एक एक केस कमीशन के पास जाता है और कमीशन मानता है कि जुल्म करने वाले या अत्याचार करने वाले को जो दोाी है, उसे सजा मिलनी चाहिये लेकिन थानेदार जिस हिसाब से एफ.आई.आर. दर्ज करता है, उसके मुताबिक उसे सजा नहीं हो पाती है। इसलिये यह एस.टी. के लिये कमीशन बनाने का काम हो रहा है। इस संशोधन विधेयक का कोई विरोध नहीं करेगा और यदि करेगा तो उसे गलत अर्थ में लिया जायेगा। हमारा सुझाव है कि कमीशन को अलग करने के बजाय कमीशन की सिफारिशों का मौनिटरिंगतंत्र जमकर और कड़ाई से कार्यान्वयन होना चाहिये।

अध्यक्ष महोदय, एक और बात कहना चाहूंगा कि जो एक्सचेंज का फार्मूला है कि जब एस.सी. की पोस्ट नहीं भरती है तो उसे एस.टी. के लिये छोड़ दिया जाता है। यदि एस.टी. में भी पोस्ट नही भरती है तो उस पोस्ट को जनरल कर दिया जाता है। यह एक नया तंत्र शुरु हो गया है। यदि एस.टी. का उम्मीदवार नहीं मिला तो एस.टी. के उम्मीदवार के लिये छोड़ दिया गया और यदि एस.टी. का भी नहीं मिला तो उसे ओ.बी.सी. में दे दिया जाता है और यदि वह भी नहीं मिला तो उसे जनरल कर दिया जाता है - इसे खत्म कर दिया जाना चाहिये। कहीं ऐसा न हो कि एस.सी.एस.टी. के कमीशन दोनों अलग हो जायें तो एस.सी. की पोस्ट न भरे और वह एस.टी,. को जाने के बजाय जनरल में चली जाये।

अध्यक्ष जी, मैं चाहता हूं कि माननीय मंत्री जी इन सारी बातों को मद्देनजर रखते हुये गम्भीरतापूर्वक जवाब दें।

अध्यक्ष महोदय : डा. अरुण कुमार जी, सिर्फ दो मिनट में अपनी बात रखिये क्योंकि 12.30 बजे वोटिंग करनी है।

डा. अरुण कुमार (जहानाबाद) : अध्यक्ष महोदय, जैसा आपने कहा, समय का अभाव है, इसलिये मैं एक-दो सुझाव आपके सामने रखना चाहूंगा।

अध्यक्ष जी, देर से ही सही लेकिन सरकार द्वारा एस.टी. के लिये अलग से एक कमीशन बनाने के लिये संविधान संशोधन विधेयक लाने का सरकार का उद्देश्य है, मैं उसका समर्थन करने के लिये खड़ा हुआ हूं। निश्चित तौर पर अनुसूचित जाति और अनुसूचित जनजाति के रहन-सहन और कस्टम्स में काफी अंतर है। हमारे सामने जो संविधान संशोधन विधेयक आया है, उसके बारे में रघुवंश बाबू ने कहा कि यह एक साजिश है। हम समझते हैं कि उनके मन में बराबर नकारात्मक वृत्ति का जन्म होता रहता है, इसलिए ऐसी सोच उनके मन में बनी है। जहां तक अनुसूचित जातियों का सवाल है, जिस तरीके से बिहार में दलितों का शोाण हो रहा है और जिस तरीके से दलित छात्रवृत्ति की लूट हो रही है, इनकी मंशा और वृत्ति का सब लोगों को पता है। हम केन्द्र सरकार को इस बात के लिएâ€¦ (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : जहानाबाद में दलितों पर सबसे ज्यादा अत्याचार हो रहे हैं।â€¦ (व्यवधान)

श्री अरुण कुमार : वह सब आपके समय में होता था, जिसे हमने रोका है।â€¦ (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : उसकी वजह से श्री रामविलास पासवान इधर चले आये।â€¦ (व्यवधान)

श्री अरुण कुमार : यह हालत है कि इनकी पार्टी से एक भी दलित जीत कर नहीं आया है। यह इनके दलित प्रेम का संकेत हैâ€¦ (व्यवधान) मैं कहना चाहता हूं कि सरकार के इस कदम का बहुत अच्छा और दूरगामी परिणाम होगा। जो वन सम्पदा और वनों में रहने वाले लोग हैं, उनके संरक्षण के लिए एक कमीशन बनेगा। ऐसी भी कई जनजातियां हैं जो विलुप्त हो रही हैं, उन जनजातियों के लिए संरक्षण और संपोाण का इसमें प्रावधान किया गया है।

श्री जुएल उराम : अध्यक्ष महोदय, चूंकि यह बहुत ही सिम्पल अमैन्डमैन्ट हैâ€¦ (व्यवधान)

श्री रामदास आठवले (पंढरपुर) : अध्यक्ष महोदय, हमें एक मिनट बोलने का समय दिया जाए।â€¦ (व्यवधान)

अध्यक्ष महोदय : अभी टाइम नहीं है, मुझे दो अमैन्डमैन्ट पूरे करने हैं।

â€¦ (व्यवधान)

श्री मोहन रावले (मुम्बई दक्षिण मध्य) : अध्यक्ष महोदय, वरली-कोलीवाड़ा में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के बहुत से लोग हैं, लेकिन वहां से एक भी

उम्मीदवार नगरपालिका में नहीं आया है।â€¦ (व्यवधान)

अध्यक्ष महोदय : मैं ऐसा समझता हूं कि आप इस विाय के माध्यम से विधेयक का समर्थन कर रहे हैं।

...(व्यवधान)

MR. SPEAKER: Mr. Minister, you can go ahead with your reply.

...(व्यवधान)

अध्यक्ष महोदय : यदि आपके कुछ सुझाव हैं, तो वे दे दीजिए।

श्री जुएल उराम : कुछ माननीय सदस्यों ने संदेह व्यक्त किया है कि â€¦ (व्यवधान) एस.सी. कमीशन में पांच मैम्बर्स रहेंगे, लेकिन एस.टी. कमीशन में तीन मैम्बर्स क्यों हैं।â€¦ (व्यवधान)

अध्यक्ष महोदय : मंत्री जी आपके पास दो-तीन मिनट का समय है।

श्री जुएल उराम : मैं आपको धन्यवाद देना चाहता हूं कि आपने इसे स्टैंडिंग कमेटी में भेजा और स्टैंडिंग कमेटी ने उसमे पांच मैम्बर्स करने की सिफारिश की है जिसे सरकार ने मान लिया है और अभी हम अमैन्डमैन्ट भी प्रस्तुत करेंगे। यह पांच मैम्बर्स का कमीशन होगा। एस.सी.,एस.टी. का विाय अलग है।â€¦ (व्यवधान)

SHRI DALIT EZHILMALAI (TIRUCHIRAPPALLI): Sir, kindly permit our Party leader to speak. ...(*Interruptions*)

DR. V. SAROJA (RASIPURAM): Sir, I want to speak on this. ...(*Interruptions*)

MR. SPEAKER: Okay. You can ask the hon. Minister only one or two questions and conclude.

...(*Interruptions*)

DR. V. SAROJA : Sir, I will ask only one or two questions. ...(*Interruptions*) Mr. Minister, please yield. ...(*Interruptions*) Hon. Speaker, Sir, I thank you very much for giving me the opportunity. ...(*Interruptions*)

MR. SPEAKER: You can ask only questions. I can permit you to put only one or two questions and then conclude. There is no time with us. In the next twenty minutes, we have to complete the discussion on the next Constitution (Amendment) Bill also.

...(*Interruptions*)

श्री हरीभाऊ शंकर महाले (मालेगांव) : अध्यक्ष महोदय, हमें बोलने की इजाजत दें।

अध्यक्ष महोदय : मैं आपको प्रश्न पूछने का समय दूंगा, आप केवल प्रश्न पूछिये।

...(व्यवधान)

अध्यक्ष महोदय : इसलिए मैं आपको प्रश्न पूछने की इजाजत दूंगा।

...(व्यवधान)

श्री हरीभाऊ शंकर महाले : यह सब क्या है। यह क्या हो रहा है?

अध्यक्ष महोदय : महाले जी, मैं आपको प्रश्न पूछने की इजाजत दूंगा।

â€¦ (व्यवधान)

श्री हरीभाऊ शंकर महाले : ऐसा नहीं है, यह सब क्या हो रहा है। आप ट्राइबल को बोलने का मौका नहीं दे रहे हैं। यह क्या है, यह आपके हाथ में है।

अध्यक्ष महोदय : फिर अगले अमैन्डमैन्ट पर चर्चा नहीं होगी।

श्री हरीभाऊ शंकर महाले : ट्राइबल्स का बहुत महत्वपूर्ण विाय है। हम लोग ट्राइबल हैं, इसलिए चुनकर आते हैं।

अध्यक्ष महोदय : मैं आपको भी बोलने की इजाजत दे रहा हूं, अभी बैठिये। महाले जी, कितनी बार मैंने आपको मौका दिया है।

श्री हरीभाऊ शंकर महाले : आपको मालूम नहीं है कि ट्राइबल्स के सामने क्या दिक्कतें हैं।â€¦ (व्यवधान)

अध्यक्ष महोदय : मैंने कहा कि मैं आपको बोलने का मौका दे रहा हूं। क्या आप हिन्दी समझते हैं, मैंने कहा कि मैं आपको मौका दे रहा हूं। महाले जी, मी आपल्याला परवानगी देणार आहे।

MR. SPEAKER: Okay; quickly put your questions one after another.

Now, Dr. V. Saroja.

12.00 hrs.

DR. V. SAROJA : Hon. Speaker, Sir, thank you very much for giving me this opportunity to speak. On behalf of my party, I support this Bill. I would only like to ask two pointed questions from the hon. Minister.

Is the Scheduled Tribes Commission going to give the constitutional protection to social, economic, political and other very important schemes that the Government has enumerated recently. I would like to quote an interview in this regard published in *The India Times*:

> "270 new communities have been included in the list of Scheduled Tribes (Of course, it is an achievement).
>
> Scheduled Areas and Scheduled Tribes Commission has been appointed after a gap of 52 years (We do not deny that. We are now discussing about a Bill in this regard.).
>
> All welfare schemes are either modified or in the process of modification. (Of course, we have modified it but on paper only. It has not reached the grassroot level.)
>
> During 1999-2000, the Budget allocation was Rs.692 crores but now it is Rs.1877 crores, that is 57 per cent increase in the Budget allocation.
>
> 614 NGOs will be funded in 900 projects. "

I would like to know about the NGOs who will be executing all these schemes.

My second question is about the Commission. The Government has set up a Commission. A list has also been given. An Ordinance has also been passed. I have critically gone into that. Has the Government ever thought of taking the help of the Ministry of Forest and Environment, which has a major share in this as it is the part and parcel of the tribal people . They will be in a position to help us to modify and implement these schemes. I would like the Minister to give a categorical reply to these two questions. The Commission *per se* has to include most of the Scheduled Caste and Scheduled Tribe people. The officials of the Tribal Welfare Ministry know better than any other department. The Government should also take the help of the Department of Revenue and the Ministry of Agriculture in all these matters.

श्री हरीभाऊ शंकर महाले : अध्यक्ष महोदय, मैं आपको धन्यवाद देता हूँ और भारत सरकार को तथा मंत्री महोदय को भी विशेा धन्यवाद देता हूँ, लेकिन यह कहना चाहता हूँ कि अभी तक जो शैड्यूल्ड कास्ट्स और ट्राइब्ज आयोग बना है, उनको ज्यादा अधिकार नहीं दिये गये हैं। मेरी विनती है कि आप दो कमीशन तो बना रहे हैं लेकिन उनको ज्यादा से ज्यादा अधिकार देने चाहिए और उसमें जो दिक्कतें उनको आती हैं, उनको दूर करना चाहिए।

एक बात और कहना चाहता हूँ कि कई लोग घूस देकर गलत रूप से आदमिजाति के प्रमाणपत्र प्राप्त कर लेते हैं और नौकरियों में आ जाते हैं। इस घूसखोरी को रोकना ज़रूरी है और इसके लिए कमीशन को ज्यादा अधिकार देने चाहिए। मैं फिर से आपके माध्यम से भारत सरकार को धन्यवाद देता हूँ।

श्री माणिकराव होडल्या गावीत (नन्दुरबार) : अध्यक्ष महोदय, मैं आपका बहुत आभारी हूँ कि संविधान 94वें संशोधन विधेयक पर बोलने का मुझे मौका दिया। मैं इसका समर्थन करने के लिए खड़ा हुआ हूँ। मंत्री जी और सरकार को मैं इसके लिए बधाई देता हूँ कि उन्होंने अनुसूचित जनजाति के लिए अलग से आयोग बनाया है, लेकिन उसमें अध्यक्ष का एक ही पद रखा है जबकि अनुसूचित जाति आयोग में अध्यक्ष और उपाध्यक्ष - दो पद रखे हैं। अनुसूचित जनजाति आयोग में भी उपाध्यक्ष पद रखना चाहिए और इसमें सदस्य संख्या भी बढ़ानी चाहिए। अभी 1991 की जनगणना के अनुसार ट्राइबल्स की पॉपुलेशन 67 मिलियन हो गई है जो देश की 8.1 प्रतिशत है। भारत सरकार को इसका ध्यान रखते हुए उसको बढ़ाना चाहिए, यह मेरी विनती है।

अध्यक्ष महोदय, इसके साथ-साथ मेरी विनती है कि ट्राइबल के नाम पर जो गैर-ट्राइबल लोग इसमें घुसना चाहते हैं, उन पर रोक लगनी चाहिए। ऐसा नहीं होना चाहिए। â€¦ (व्यवधान)

SHRI DALIT EZHILMALAI : Sir, this is a very important piece of legislation. It is regarding the indigenous people. The Scheduled Tribe people as well as the Scheduled Caste people are the indigenous people. A bifurcation is taking place and the Scheduled Castes and Scheduled Tribes Commission is being divided into two. Now, there will be a separate Commission for Scheduled Tribes.

Our hon. friend Shri Murthi has asked one question and I also want to ask that question. He wanted to know if the Scheduled Tribes Commission comes into existence whether it will have the same stature, and status and would also have the Chairman and members as that of Scheduled Castes Commission. The hon. Minister is here. Therefore, he should reply to it.

अध्यक्ष महोदय : श्री राम दास जी आप बोलिए। सिर्फ आपका ही रिकॉर्ड पर जाएगा।

श्री रामदास आठवले : अध्यक्ष महोदय, मैं संविधान (चौरानवेवां संशोधन) विधेयक, 2002 (अनुच्छेद 338 का संशोधन और नए अनुच्छेद 338क का अंतःस्थापन) करने वाले विधेयक का समर्थन करता हूं। पहले दलित और आदिवासियों का एक ही आयोग था। इसे अलग करने की आवश्यकता नहीं थी। भारतीय जनता पार्टी के

लोग देश को अलग करने का प्रयत्न कर रहे हैं, लेकिन दलित और आदिवासियों को अलग करने से उन्हें क्या फायदा होगा, यह मेरी समझ में नहीं आता। यदि आप फिर भी अलग आयोग का गठन करना चाहते हैं, तो मेरा निवेदन है कि उसे अधिकार देने की आवश्यकता है। â€¦ (व्यवधान)

अध्यक्ष महोदय : नवल किशोर राय जी, केवल प्रश्न पूछिए।

श्री नवल किशोर राय (सीतामढ़ी) : अध्यक्ष महोदय, मैं संविधान (चौरानवेवां संशोधन) विधेयक, 2002 (अनुच्छेद 338 का संशोधन और नए अनुच्छेद 338क का अंतःस्थापन) करने वाले विधेयक का समर्थन करने के लिए खड़ा हूआ हूं। मैंने अभी डॉ. रघुवंश प्रसाद सिंह और श्री अरुण कुमार के मैं भााण सुने। मेरी आपके माध्यम से सिर्फ यही विनती है कि जो अनुसूचित जाति एवं जनजातियों के लिए अलग-अलग आयोग बनाए जाते हैं, उन्हें सांवैधानिक अधिकार दिए जाते हैं, लेकिन फिर भी उन्हें संरक्षण प्राप्त नहीं होता है, उसके क्या कारण हैं। इस बारे में अभी डा. रघुवंश प्रसाद सिंह ने अपने भााण में विस्तार से जिक्र किया। यहां उप प्रधान मंत्री जी भी बैठे हुए हैं, मैं उनका ध्यान खींचना चाहता हूं कि बिहार में अनुसूचित जाति एव जनजाति के मेरे चुनाव क्षेत्र जिला सीमामढ़ी में नानपुरा नामक थाने के अन्तर्गत नयातुर गांव में दलितों को 250 बीघा जमीन आबंटित की गई थी, लेकिन उस जमीन पर बिहार के एक मंत्री ने अपना घर बना रखा है। अनुसूचित जाति एवं जनजाति आयोग ने यह आदेश दिया कि उनका मकान हटा दिया जाए और जमीन का कब्जा अनुसूचित जाति एव जनजाति के लोगों को दिया जाए, लेकिन अभी तक इस दिशा में कोई प्रगति नहीं हुई है। â€¦ (व्यवधान)

अध्यक्ष महोदय : सिर्फ माननीय मंत्री जी का रिकॉर्ड पर जाएगा। आप बैठिए।

श्री जुएल उराम : अध्यक्ष महोदय, मैं माननीय सदस्यों को बताना चाहता हूं कि दोनों आयोगों में सदस्यों की संख्या बराबर रहेगी, किसी में कम, किसी में ज्यादा, ऐसा नहीं होगा। जहां तक कमीशन को अलग करने की बात है, मैं बताता हूं कि इसके बहुत से कारण हैं। कमीशन के पास इतने केसेस आते हैं कि दोनों के केसेस के डिटेल में जाना सम्भव नहीं हो पाता है। दोनों की समस्याएं अलग-अलग हैं। इसलिए कमीशन को अलग-अलग किया जा रहा है। मैं सदन से निवेदन करना चाहता हूं कि इस विधेयक को पारित किया जाए।

12.37 hrs.

CONSTITUTION (NINETY-FOURTH) AMENDMENT BILL − Contd.

(Amendment of article 338 and insertion of article 338A),2002

MR. SPEAKER: Now I go for voting. Before I put the motion for consideration of the Constitution (Ninety-fourth Amendment) Bill, 2002 to the vote of the House, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by division.

12.38 hrs

Let the Lobbies be cleared.

12.40 hrs

Now, the Lobbies have been cleared.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Lok Sabha divided:

Division No.1 AYES 12.44 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

*Ananth Kumar, Shri

Argal,Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson,Shri Denzil B.

Azad,Shri Kiriti Jha

Baalu, Shri T.R.

*Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

Badnore, Shri Vijayendra Pal Singh

*Voted through slip.

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay,Shri Sudip

Banerjee,Shrimati Jayashree

Bangarappa, Shri S.

Barwala,Shri Surendra Singh

Basavanagoud, Shri Kolur

Begum Noor Bano

Behera, Shri Padmanava

Bhadana, Shri Avtar Singh

Bhagat, Prof. Dukha

Bhagora, Shri Tarachand

Bhargava, Shri Girdhri Lal

Bhaura, Shri Bhan Singh

Bind, Shri Ram Rati

Bose,Shrimati Krishna

Botcha, Shri Satyanarayana

Brahmanaiah, Shri A. Brar,

Brar, Shri J.S.

Chakraborty, Shri Ajoy

Chakraborty, Shri Swadesh

Chakravarty, Shrimati Bijoya

Chandel, Shri Ashok Kumar Singh

Chandel, Shri Suresh

*Chatterjee, Shri Somnath

Chaturvedi, Shri Satyavrat

Chaubey, Shri Lal Muni

Chaudhary, Shri Haribhai

Chaudhary, Shri Ram Raghunath

Chaudhary, Shri Ram Tahal

Chauhan, Shri Bal Krishna

Chauhan, Shri Nand Kishore Singh

Chautala, Shri Ajay Singh

Chennithala, Shri Ramesh

Chikhalia, Shrimati Bhavnaben Devrajbhai

Chinnasamy, Shri M.

Choudhary, Col.(Retd.) Sona Ram

Choudhary, Shri Nikhil Kumar

Choudhary, Shrimati Reena

*Voted through slip.

Choudhry,Shri Padam Sen

Chouhan, Shri Shivraj Singh

Chowdhary, Shri Adhir

Chowdhary, Shrimati Santosh

Chowdhury, Shri Bikash

D'Souza, Dr.(Shrimati) Beatrix

Dahal, Shri Bhim

Dalit Ezhilmalai, Shri

Das, Shri Khagen

Das, Shri Nepal Chandra

Dasmunsi, Shri Priya Ranjan

Dattatraya, Shri Bandaru

Deepak Kumar, Shri

Delkar, Shri Mohan S.

Deo, Shri Bikram Keshari

Dev, Shri Sontosh Mohan

Diler, Shri Kishan Lal

Diwathe, Shri Namdeo Harbaji

Dudi, Shri Rameshwar

Fernandes, Shri George

Gadde, Shri Ram Mohan

Gadhavi, Shri P.S.

Gamang, Shrimati Hema

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Gavit, Shri Ramdas Rupala

Gehlot, Shri Thawar Chand

Ghatowar, Shri Paban Singh

Giluwa, Shri Laxman

Goel, Shri Vijay

Gogoi, Shri Dip

Gohain, Shri Rajen

Govindan, Shri T.

*Gowda, Shri G.Putta Swamy

Gudhe, Shri Anant

Gupta, Prof.Chaman Lal

Hamid, Shri Abdul

Handique, Shri Bijoy

Hansda, Shri Thomas

Haque, Mohammad Anwarul

*Voted through slip.

Hassan, Shri Moinul

Hussain, Chowdhary Talib

Hussain, Shri Syed Shahnawaz

Indora, Dr. Sushil Kumar

Jadhav, Shri Suresh Ramrao

Jag Mohan, Shri

Jagannath, Dr. Manda

Jai Prakash, Shri

Jaiswal, Dr. M.P.

Jaiswal, Shri Jawahar Lal

Jaiswal, Shri Shriprakash

Jatiya, Dr.Satyanarayan

Jayaseelan, Dr.A.D.K.

Jha, Shri Raghunath

Jigajinagi, Shri Ramesh C.

Joshi, Dr. Murli Manohar

Kaliappan, Shri K.K.

Kamal Nath, Shri

Kannappan, Shri M.

Kashyap, Shri Bali Ram

Kaswan, Shri Ram Singh

Katara, Shri Babubhai K.

Kataria, Shri Rattan Lal

Kathiria, Dr. Vallabhbhai

Kaur, Shrimati Preneet

Kaushal, Shri Raghuvir Singh

Khaire, Shri Chandrakant

Khan, Shri Abul Hasnat

Khan, Shri Hassan

Khan, Shri Mansoor Ali

Khan, Shri Sunil

Khandelwal, Shri Vijay Kumar

Khandoker, Shri Akbor Ali

Khanduri, Maj.Gen.(Retd.) B.C.

Khanna, Shri Vinod

Khunte, Shri P.R.

Khurana, Shri Madan Lal

Krishnan, Dr. C.

Kulaste, Shri Faggan Singh

Kumar, Shri Arun

*Kumar, Shri V. Dhananjaya

Kusmaria, Dr. Ramkrishna

Lahiri, Shri Samik

*Voted through slip.

M.Master Mathan, Shri

Mahajan, Shri Y.G.

Mahajan, Shrimati Sumitra

Mahale, Shri Haribhau Shankar

Mahant, Dr. Charan Das

Mahto, Shrimati Abha

Makwana, Shri Savshibhai

Malaisamy, Shri K.

Malhotra, Dr. Vijay Kumar

Mallikarjunappa, Shri G.

Mandal, Shri Brahma Nand

Mandal, Shri Sanat Kumar

Mane, Shri Shivaji

Manjay Lal, Shri

Manjhi, Shri Ramjee

Mann, Shri Simranjit Singh

Mann, Shri Zora Singh

Meena, Shri Bherulal

Meena, Shrimati Jas Kaur

Meghwal, Shri Kailash

Mishra, Shri Ram Nagina

Mishra, Shri Shyam Bihari

Mistry, Shri Madhusudan

Mohale, Shri Punnu Lal

*Mohite, Shri Subodh

Mollah, Shri Hannan

Mookherjee, Shri Satya Brata

Moorthy, Shri A.K.

Munda, Shri Kariya

Muni Lall, Shri

Muniyappa, Shri K.H.

Murmu, Shri Rupchand

Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad,Capt.Jai Narain Prasad

Nitish Kumar, Shri

*Voted through slip.

Oram, Shri Jual

Padmanabham, Shri Mudragada

Pal, Dr. Mahendra Singh

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Panja, Dr. Ranjit Kumar

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi,Shri Raj Narain

Paswan,Dr. Sanjay

Paswan, Shri Ram Vilas

Paswan, Shri Ramchandra

Patasani, Dr.Prasanna Kumar

Patel, Dr. Ashok

Patel, Shri Chandresh

Patel, Shri Dahyabhai Vallabhbhai

Patel, Shri Deepak

Patel, Shri Dharm Raj Singh

Patel, Shri Dinsha

Patel, Shri Mansinh

Pathak, Shri Harin

Patil, Shri Annasaheb M.K.

Patil (Yatnal), Shri Basangouda R.

Patil, Shri Bhaskarrao

Patil, Shri Danve Raosaheb

Patil, Shri Jaysingrao Gaikwad

Patil, Shri R.S.

Patil, Shri Shivraj V.

Patil, Shri Uttamrao

Patwa, Shri Sundar Lal

Pilot, Smt. Rama

Ponnuswamy, Shri E.

Potai, Shri Sohan

Prabhu, Shri Suresh

Pradhan, Dr. Debendra

Pradhan, Shri Ashok

Pramanik, Prof. R.R.

Prasad, Shri V.Sreenivasa

Premajam, Prof. A.K.

Puglia, Shri Naresh

Radhakrishnan, Shri Pon

Radhakrishnan, Shri Varkala

Rai, Shri Nawal Kishore

Raja, Shri A.

Rajbangshi, Shri Madhab

Rajendran, Shri P.

Rajesh Ranjan alias Pappu Yadav, Shri

Rajukhedi, Shri Gajendra Singh

Ram Sajivan, Shri

Ram, Shri Braj Mohan

Ramaiah, Dr. B.B.

Ramshakal, Shri

Rana, Shri Kashiram

Rana, Shri Raju

Rao, Shri Ch.Vidyasagar

Rao, Dr. D.V.G.Shankar

Rashtrapal, Shri Pravin

Rau, Shrimati Prabha

Ravi, Shri Sheesh Ram Singh

Rawale, Shri Mohan

Rawat, Prof. Rasa Singh

Ray, Shri Bishnu Pada

Reddy, Shri A.P.Jithender

Reddy, Shri G. Ganga

Reddy, Shri N. Janardhana

Reddy, Shri S. Jaipal

Renu Kumari, Shrimati

Riyan, Shri Baju Ban

Roy, Shri Subodh

Roy Pradhan, Shri Amar

Rudy, Shri Rajiv Pratap

Sahu, Shri Anadi

Sahu, Shri Tarachand

Sai, Shri Vishnudeo

Saiduzzama, Shri

Sanadi, Prof. I.G.

Sangtam, Shri K.A.

Sangwan, Shri Kishan Singh

Sanjhwar, Shri Pyare Lal

Sar, Shri Nikhilananda

Saradgi, Shri Iqbal Ahmed

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Saroja, Dr. V.

Sathi, Shri Harpal Singh

Sayeed, Shri P.M.

Sen, Shrimati Minati

Sengupta, Dr.Nitish

Seth, Shri Lakshman

Sethi, Shri Arjun Charan

Shaheen, Shri Abdul Rashid

Shakya, Shri Raghuraj Singh

Shandil, Col.(Retd.)Dr. Dhani Ram

Shanmugam, Shri N.T.

Shanta Kumar, Shri

Sharma, Capt. Satish

Shukla, Shri Shyamacharan

Sikdar, Shri Tapan

Singh Deo, Shrimati Sangeeta Kumari

Singh, Ch.Tejveer

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Ram Lakhan

Singh, Kunwar Akhilesh

Singh, Kunwar Sarv Raj

Singh, Shri Bahadur

Singh, Shri Balbir

*Singh, Shri Brij Bhushan Sharan

Singh, Shri Chandra Bhushan

Singh, Shri Chandra Pratap

Singh, Shri Chandra Vijay

*Voted through slip.

Singh, Shri Charanjit

Singh, Shri Chhattrapal

Singh, Shri Khel Sai

Singh, Shri Lakshman

Singh, Shri Maheshwar

Singh, Shri Prabhunath

Singh, Shri Ram Prasad

Singh, Shri Ramanand

Singh, Shri Ramjivan

Singh, Shri Rampal

*Singh, Shri Tilakdhari Prasad

Singh, Shrimati Kanti

Singh, Shrimati Rajkumari Ratna

Singh, Shrimati Shyama

Sinha, Shri Yashwant

Sivakumar, Shri V.S.

Solanki, Shri Bhupendrasinh

Somaiya, Shri Kirit

Sorake, Shri Vinay Kumar

Srikantappa, Shri D.C.

*Voted through slip.

Subba, Shri M.K.

Sudarsana Natchiappan, Shri E.M.

*Suman, Shri Ramji Lal

Swain, Shri Kharabela

Swami, Shri Chinmayanand

Swami, Shri I.D.

Thakkar, Shrimati Jayaben B.

Thakor, Shri Punjaji Sadaji

Thakur, Dr. C.P.

Thakur, Shri Chunni Lal Bhai

Thirunavukkarasar, Shri Su

*Thomas, Shri P.C.

Tiwari, Shri Lal Bihari

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Tripathee, Shri Ram Naresh

Tirpathi, Shri Prakash Mani

Tripathy, Shri Braja Kishore

Tur, Shri Tarlochan Singh

Varma, Sh. Ratilal Kalidas

*Voted through slip.

Veerappa, Shri Ramchandra

Venkataswamy, Dr. N.

Venkateshwarlu, Shri B.

Venugopal, Shri D.

Verma, Prof. Rita

Verma, Shri Rajesh

Verma, Shri Ravi Prakash

Virendra Kumar, Shri

Vukkala, Dr. Rajeswaramma

Wadiyar, Shri S.D.N.R.

Wanaga, Shri Chintaman

Yadav, Dr.(Shrimati) Sudha

Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

*Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

*Voted through slip.

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes: 353

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

Shri Bwismuthiary has given a notice to move his amendment. But Shri Bwismuthiary is not present.

The question is:

"That clause 2 stand part of the Bill."

The Lok Sabha divided:

Division No.2 AYES 12.47 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal,Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson,Shri Denzil B.

Azad,Shri Kiriti Jha

Baalu, Shri T.R.

Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

Badnore, Shri Vijayendra Pal Singh

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay,Shri Sudip

Banerjee,Shrimati Jayashree

Bangarappa, Shri S.

Barwala,Shri Surendra Singh

Basavanagoud, Shri Kolur

Bauri, Shrimati Sandhya

Begum Noor Bano

Behera, Shri Padmanava

Bhadana, Shri Avtar Singh

Bhagat, Prof. Dukha

Bhagora, Shri Tarachand

Bhargava, Shri Girdhri Lal

Bhaura, Shri Bhan Singh

Bind, Shri Ram Rati

Bose,Shrimati Krishna

Botcha, Shri Satyanarayana

Brahmanaiah, Shri A.

Brar, Shri J.S.

Chakraborty, Shri Ajoy

Chakraborty, Shri Swadesh

Chakravarty, Shrimati Bijoya

Chandel, Shri Ashok Kumar Singh

Chandel, Shri Suresh

Chatterjee, Shri Somnath

Chaturvedi, Shri Satyavrat

Chaubey, Shri Lal Muni

Chaudhary, Shri Haribhai

Chaudhary, Shri Ram Raghunath

*Chaudhary, Shri Ram Tahal

Chauhan, Shri Bal Krishna

Chauhan, Shri Nand Kishore Singh

*Chautala, Shri Ajay Singh

Chennithala, Shri Ramesh

Chikhalia, Shrimati Bhavnaben Devrajbhai

Chinnasamy, Shri M.

Choudhary, Col.(Retd.) Sona Ram

Choudhary, Shri Nikhil Kumar

Choudhary, Shrimati Reena

Choudhry,Shri Padam Sen

Chouhan, Shri Shivraj Singh

Chowdhary, Shrimati Santosh

Chowdhury, Shri Bikash

D'Souza, Dr.(Shrimati) Beatrix

Dahal, Shri Bhim

Dalit Ezhilmalai, Shri

Das, Shri Khagen

Das, Shri Nepal Chandra

*Voted through slip.

Dasmunsi, Shri Priya Ranjan

Dattatraya, Shri Bandaru

Deepak Kumar, Shri

Delkar, Shri Mohan S.

Deo, Shri Bikram Keshari

Dev, Shri Sontosh Mohan

Diler, Shri Kishan Lal

Diwathe, Shri Namdeo Harbaji

Dudi, Shri Rameshwar

Fernandes, Shri George

Gadde, Shri Ram Mohan

Gadhavi, Shri P.S.

Gamang, Shrimati Hema

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Gavit, Shri Ramdas Rupala

Gehlot, Shri Thawar Chand

Ghatowar, Shri Paban Singh

Giluwa, Shri Laxman

Goel, Shri Vijay

Gogoi, Shri Dip

Gohain, Shri Rajen

Govindan, Shri T.

*Gowda, Shri G.Putta Swamy

Gudhe, Shri Anant

Gupta, Prof.Chaman Lal

Hamid, Shri Abdul

Handique, Shri Bijoy

Hansda, Shri Thomas

Haque, Mohammad Anwarul

Hassan, Shri Moinul

Hussain, Chowdhary Talib

Hussain, Shri Syed Shahnawaz

Indora, Dr. Sushil Kumar

Jag Mohan, Shri

Jagannath, Dr. Manda

Jai Prakash, Shri

Jaiswal, Dr. M.P.

Jaiswal, Shri Jawahar Lal

Jaiswal, Shri Shriprakash

Jatiya, Dr.Satyanarayan

Jayaseelan, Dr.A.D.K.

Jha, Shri Raghunath

*Voted through slip.

Jigajinagi, Shri Ramesh C.

Joshi, Dr. Murli Manohar

Kaliappan, Shri K.K.

Kamal Nath, Shri

Kannappan, Shri M.

Kashyap, Shri Bali Ram

Kaswan, Shri Ram Singh

Katara, Shri Babubhai K.

Kataria, Shri Rattan Lal

Kathiria, Dr. Vallabhbhai

Kaur, Shrimati Preneet

Kaushal, Shri Raghuvir Singh

Khaire, Shri Chandrakant

Khan, Shri Abul Hasnat

Khan, Shri Hassan

Khan, Shri Mansoor Ali

Khan, Shri Sunil

Khandelwal, Shri Vijay Kumar

Khandoker, Shri Akbor Ali

Khanduri, Maj.Gen.(Retd.) B.C.

Khanna, Shri Vinod

Khunte, Shri P.R.

Khurana, Shri Madan Lal

Krishnan, Dr. C.

Kulaste, Shri Faggan Singh

Kumar, Shri Arun

Kumar, Shri V. Dhananjaya

Kusmaria, Dr. Ramkrishna

Lahiri, Shri Samik

M.Master Mathan, Shri

Mahajan, Shri Y.G.

Mahajan, Shrimati Sumitra

Mahale, Shri Haribhau Shankar

Mahant, Dr. Charan Das

Mahto, Shrimati Abha

Makwana, Shri Savshibhai

Malaisamy, Shri K.

*Malhotra, Dr. Vijay Kumar

Mallikarjunappa, Shri G.

Mandal, Shri Brahma Nand

Mandal, Shri Sanat Kumar

Mane, Shri Shivaji

Manjay Lal, Shri

Manjhi, Shri Ramjee

Mann, Shri Simranjit Singh

Mann, Shri Zora Singh

Meena, Shri Bherulal

Meena, Shrimati Jas Kaur

Meghwal, Shri Kailash

Mishra, Shri Ram Nagina

Mishra, Shri Shyam Bihari

Mistry, Shri Madhusudan

Mohale, Shri Punnu Lal

*Mohite, Shri Subodh

Mollah, Shri Hannan

Mookherjee, Shri Satya Brata

Moorthy, Shri A.K.

Munda, Shri Kariya

Muni Lall, Shri

Muniyappa, Shri K.H.

Murmu, Shri Rupchand

Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad,Capt.Jai Narain Prasad

Nitish Kumar, Shri

Oram, Shri Jual

*Voted through slip.

Padmanabham, Shri Mudragada

Pal, Dr. Mahendra Singh

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Panja, Dr. Ranjit Kumar

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi,Shri Raj Narain

Paswan,Dr. Sanjay

Paswan, Shri Ram Vilas

Paswan, Shri Ramchandra

Patasani, Dr.Prasanna Kumar

Patel, Dr. Ashok

Patel, Shri Chandresh

Patel, Shri Dahyabhai Vallabhbhai

Patel, Shri Deepak

Patel, Shri Dharm Raj Singh

Patel, Shri Dinsha

*Patel, Shri Mansinh

Pathak, Shri Harin

*Voted through slip.

Patil, Shri Annasaheb M.K.

Patil (Yatnal), Shri Basangouda R.

Patil, Shri Bhaskarrao

Patil, Shri Danve Raosaheb

Patil, Shri Jaysingrao Gaikwad

Patil, Shri R.S.

Patil, Shri Shivraj V.

Patil, Shri Uttamrao

Patwa, Shri Sundar Lal

Pilot, Smt. Rama

Ponnuswamy, Shri E.

Potai, Shri Sohan

Prabhu, Shri Suresh

Pradhan, Dr. Debendra

Pradhan, Shri Ashok

Pramanik, Prof. R.R.

Prasad, Shri V.Sreenivasa

Premajam, Prof. A.K.

Puglia, Shri Naresh

Radhakrishnan, Shri Pon

Radhakrishnan, Shri Varkala

Rai, Shri Nawal Kishore

Raja, Shri A.

Rajbangshi, Shri Madhab

Rajendran, Shri P.

Rajesh Ranjan alias Pappu Yadav, Shri

Rajukhedi, Shri Gajendra Singh

Ram Sajivan, Shri

Ram, Shri Braj Mohan

Ramaiah, Dr. B.B.

Ramshakal, Shri

Rana, Shri Kashiram

Rana, Shri Raju

Rao, Shri Ch.Vidyasagar

Rao, Dr. D.V.G.Shankar

Rashtrapal, Shri Pravin

Rau, Shrimati Prabha

Ravi, Shri Sheesh Ram Singh

Rawale, Shri Mohan

Rawat, Prof. Rasa Singh

Ray, Shri Bishnu Pada

Reddy, Shri A.P.Jithender

Reddy, Shri G. Ganga

Reddy, Shri N. Janardhana

Reddy, Shri S. Jaipal

Renu Kumari, Shrimati

Riyan, Shri Baju Ban

Roy, Shri Subodh

Roy Pradhan, Shri Amar

Rudy, Shri Rajiv Pratap

Sahu, Shri Anadi

Sahu, Shri Tarachand

Sai, Shri Vishnudeo

Saiduzzama, Shri

Sanadi, Prof. I.G.

Sangtam, Shri K.A.

Sangwan, Shri Kishan Singh

Sanjhwar, Shri Pyare Lal

Sar, Shri Nikhilananda

Saradgi, Shri Iqbal Ahmed

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Saroja, Dr. V.

Sathi, Shri Harpal Singh

Sayeed, Shri P.M.

Sen, Shrimati Minati

Sengupta, Dr.Nitish

Seth, Shri Lakshman

Sethi, Shri Arjun Charan

Shaheen, Shri Abdul Rashid

Shakya, Shri Raghuraj Singh

Shandil, Col.(Retd.)Dr. Dhani Ram

Shanmugam, Shri N.T.

Shanta Kumar, Shri

Sharma, Capt. Satish

Shukla, Shri Shyamacharan

Sikdar, Shri Tapan

Singh Deo, Shrimati Sangeeta Kumari

Singh, Ch.Tejveer

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Ram Lakhan

Singh, Kunwar Akhilesh

Singh, Kunwar Sarv Raj

Singh, Shri Bahadur

Singh, Shri Balbir

Singh, Shri Brij Bhushan Sharan

Singh, Shri Chandra Bhushan

Singh, Shri Chandra Pratap

Singh, Shri Chandra Vijay

Singh, Shri Charanjit

Singh, Shri Chhattrapal

Singh, Shri Khel Sai

Singh, Shri Lakshman

Singh, Shri Maheshwar

Singh, Shri Prabhunath

Singh, Shri Ram Prasad

Singh, Shri Ramanand

Singh, Shri Ramjivan

Singh, Shri Rampal

*Singh, Shri Tilakdhari Prasad

Singh, Shrimati Kanti

Singh, Shrimati Rajkumari Ratna

Singh, Shrimati Shyama

Sinha, Shri Yashwant

Sivakumar, Shri V.S.

Solanki, Shri Bhupendrasinh

Somaiya, Shri Kirit

Sorake, Shri Vinay Kumar

Srikantappa, Shri D.C.

Subba, Shri M.K.

Sudarsana Natchiappan, Shri E.M.

*Suman, Shri Ramji Lal

Swain, Shri Kharabela

Swami, Shri Chinmayanand

Swami, Shri I.D.

Thakkar, Shrimati Jayaben B.

Thakor, Shri Punjaji Sadaji

Thakur, Dr. C.P.

*Voted through slip.

Thakur, Shri Chunni Lal Bhai

Thirunavukkarasar, Shri Su

*Thomas, Shri P.C.

Tiwari, Shri Lal Bihari

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Tripathee, Shri Ram Naresh

Tirpathi, Shri Prakash Mani

Tripathy, Shri Braja Kishore

Tur, Shri Tarlochan Singh

Varma, Sh. Ratilal Kalidas

Veerappa, Shri Ramchandra

Venkataswamy, Dr. N.

Venkateshwarlu, Shri B.

Venugopal, Shri D.

Verma, Prof. Rita

Verma, Shri Rajesh

Verma, Shri Ravi Prakash

Virendra Kumar, Shri

Vukkala, Dr. Rajeswaramma

*Voted through slip.

Wadiyar, Shri S.D.N.R.

Wanaga, Shri Chintaman

Yadav, Dr.(Shrimati) Sudha

*Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

*Voted through slip.

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes: 352

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Insertion of new article

338A

Amendment made:

Page 2, for lines 12 to 17,--

substitute "(2) Subject to the provisions of any lawmade in this behalf

by Parliament, the Commission shall consist of a Chairperson, Vice-Chairperson and three other Members and the conditions of service and tenure of office of the Chairperson, Vice-Chairperson and other members so appointed shall be such as the President may by rule determine.

(3) The Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed by the President by warrant under his hand and seal." (3)

(Shri Jual Oram)

MR. SPEAKER: There are three more amendments to Clause 3. Since, Shri Bwismuthiary is not present in the House, his amendments are not moved.

The question is:

"That clause 3, as amended, stand part of the Bill."

The Lok Sabha divided:

Division No.3 AYES 12.51 hrs.

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal,Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson,Shri Denzil B.

Azad,Shri Kiriti Jha

Baalu, Shri T.R.

Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

Badnore, Shri Vijayendra Pal Singh

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay,Shri Sudip

Banerjee,Shrimati Jayashree

Bangarappa, Shri S.

Barwala,Shri Surendra Singh

Basavanagoud, Shri Kolur

Begum Noor Bano

Behera, Shri Padmanava

Bhadana, Shri Avtar Singh

Bhagat, Prof. Dukha

Bhagora, Shri Tarachand

Bhargava, Shri Girdhri Lal

Bhaura, Shri Bhan Singh

Bind, Shri Ram Rati

Bose,Shrimati Krishna

Botcha, Shri Satyanarayana

Brahmanaiah, Shri A.

Brar, Shri J.S.

Chakraborty, Shri Ajoy

Chakraborty, Shri Swadesh

Chakravarty, Shrimati Bijoya

Chandel, Shri Ashok Kumar Singh

Chandel, Shri Suresh

Chatterjee, Shri Somnath

Chaturvedi, Shri Satyavrat

Chaubey, Shri Lal Muni

Chaudhary, Shri Haribhai

Chaudhary, Shri Ram Raghunath

Chaudhary, Shri Ram Tahal

Chauhan, Shri Bal Krishna

Chauhan, Shri Nand Kishore Singh

Chautala, Shri Ajay Singh

Chennithala, Shri Ramesh

Chikhalia, Shrimati Bhavnaben Devrajbhai

Chinnasamy, Shri M.

Choudhary, Col.(Retd.) Sona Ram

Choudhary, Shri Nikhil Kumar

Choudhary, Shrimati Reena

Choudhry,Shri Padam Sen

Chouhan, Shri Shivraj Singh

Chowdhary, Shri Adhir

Chowdhary, Shrimati Santosh

Chowdhury, Shri Bikash

D'Souza, Dr.(Shrimati) Beatrix

Dahal, Shri Bhim

Dalit Ezhilmalai, Shri

Das, Shri Khagen

Das, Shri Nepal Chandra

Dasmunsi, Shri Priya Ranjan

Dattatraya, Shri Bandaru

Deepak Kumar, Shri

Delkar, Shri Mohan S.

Deo, Shri Bikram Keshari

Dev, Shri Sontosh Mohan

Diler, Shri Kishan Lal

Diwathe, Shri Namdeo Harbaji

Dudi, Shri Rameshwar

Fernandes, Shri George

Gadde, Shri Ram Mohan

Gadhavi, Shri P.S.

Gamang, Shrimati Hema

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Gavit, Shri Ramdas Rupala

Gehlot, Shri Thawar Chand

Ghatowar, Shri Paban Singh

Giluwa, Shri Laxman

Goel, Shri Vijay

Gogoi, Shri Dip

Gohain, Shri Rajen

Govindan, Shri T.

Gowda, Shri G.Putta Swamy

Gudhe, Shri Anant

Gupta, Prof.Chaman Lal

Hamid, Shri Abdul

Handique, Shri Bijoy

Hansda, Shri Thomas

Haque, Mohammad Anwarul

Hassan, Shri Moinul

Hussain, Chowdhary Talib

Hussain, Shri Syed Shahnawaz

Indora, Dr. Sushil Kumar

Jadhav, Shri Suresh Ramrao

Jag Mohan, Shri

Jagannath, Dr. Manda

Jai Prakash, Shri

Jaiswal, Dr. M.P.

Jaiswal, Shri Jawahar Lal

Jaiswal, Shri Shriprakash

Jatiya, Dr.Satyanarayan

Jayaseelan, Dr.A.D.K.

Jha, Shri Raghunath

Jigajinagi, Shri Ramesh C.

Joshi, Dr. Murli Manohar

Kaliappan, Shri K.K.

Kamal Nath, Shri

Kannappan, Shri M.

Kashyap, Shri Bali Ram

Kaswan, Shri Ram Singh

Katara, Shri Babubhai K.

Kataria, Shri Rattan Lal

Kathiria, Dr. Vallabhbhai

Kaur, Shrimati Preneet

Kaushal, Shri Raghuvir Singh

Khaire, Shri Chandrakant

Khan, Shri Abul Hasnat

Khan, Shri Hassan

Khan, Shri Mansoor Ali

Khan, Shri Sunil

Khandelwal, Shri Vijay Kumar

Khandoker, Shri Akbor Ali

Khanduri, Maj.Gen.(Retd.) B.C.

Khanna, Shri Vinod

Khunte, Shri P.R.

Khurana, Shri Madan Lal

Krishnan, Dr. C.

Kulaste, Shri Faggan Singh

Kumar, Shri Arun

Kumar, Shri V. Dhananjaya

Kusmaria, Dr. Ramkrishna

Lahiri, Shri Samik

M.Master Mathan, Shri

Mahajan, Shri Y.G.

Mahajan, Shrimati Sumitra

Mahale, Shri Haribhau Shankar

Mahant, Dr. Charan Das

Mahto, Shrimati Abha

Makwana, Shri Savshibhai

Malaisamy, Shri K.

Malhotra, Dr. Vijay Kumar

Mallikarjunappa, Shri G.

Mandal, Shri Brahma Nand

Mandal, Shri Sanat Kumar

Mane, Shri Shivaji

Manjay Lal, Shri

Manjhi, Shri Ramjee

Mann, Shri Zora Singh

Meena, Shri Bherulal

Meena, Shrimati Jas Kaur

Meghwal, Shri Kailash

Mishra, Shri Ram Nagina

Mishra, Shri Shyam Bihari

Mistry, Shri Madhusudan

Mohale, Shri Punnu Lal

*Mohite, Shri Subodh

*Voted through slip.

Mollah, Shri Hannan

Mookherjee, Shri Satya Brata

Moorthy, Shri A.K.

Munda, Shri Kariya

Muni Lall, Shri

Muniyappa, Shri K.H.

Murmu, Shri Rupchand

Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad,Capt.Jai Narain Prasad

Nitish Kumar, Shri

Oram, Shri Jual

Padmanabham, Shri Mudragada

Pal, Dr. Mahendra Singh

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Panja, Dr. Ranjit Kumar

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi,Shri Raj Narain

Paswan,Dr. Sanjay

Paswan, Shri Ram Vilas

Paswan, Shri Ramchandra

Patasani, Dr.Prasanna Kumar

Patel, Dr. Ashok

Patel, Shri Chandresh

Patel, Shri Deepak

Patel, Shri Dharm Raj Singh

Patel, Shri Dinsha

Patel, Shri Mansinh

Pathak, Shri Harin

Patil, Shri Annasaheb M.K.

Patil (Yatnal), Shri Basangouda R.

Patil, Shri Bhaskarrao

Patil, Shri Danve Raosaheb

Patil, Shri Jaysingrao Gaikwad

Patil, Shri R.S.

Patil, Shri Shivraj V.

Patil, Shri Uttamrao

Patwa, Shri Sundar Lal

Pilot, Smt. Rama

Ponnuswamy, Shri E.

Potai, Shri Sohan

Prabhu, Shri Suresh

Pradhan, Dr. Debendra

Pradhan, Shri Ashok

Pramanik, Prof. R.R.

Prasad, Shri V.Sreenivasa

Premajam, Prof. A.K.

Puglia, Shri Naresh

Radhakrishnan, Shri Pon

Radhakrishnan, Shri Varkala

Rai, Shri Nawal Kishore

Raja, Shri A.

Rajbangshi, Shri Madhab

Rajendran, Shri P.

Rajesh Ranjan alias Pappu Yadav, Shri

Rajukhedi, Shri Gajendra Singh

Ram Sajivan, Shri

Ram, Shri Braj Mohan

Ramaiah, Dr. B.B.

Ramshakal, Shri

Rana, Shri Kashiram

Rana, Shri Raju

Rao, Shri Ch.Vidyasagar

Rao, Dr. D.V.G.Shankar

Rashtrapal, Shri Pravin

Rau, Shrimati Prabha

Ravi, Shri Sheesh Ram Singh

Rawale, Shri Mohan

Rawat, Prof. Rasa Singh

Ray, Shri Bishnu Pada

Reddy, Shri A.P.Jithender

Reddy, Shri G. Ganga

Reddy, Shri N. Janardhana

Reddy, Shri S. Jaipal

Renu Kumari, Shrimati

Riyan, Shri Baju Ban

Roy, Shri Subodh

Roy Pradhan, Shri Amar

Rudy, Shri Rajiv Pratap

Sahu, Shri Anadi

Sahu, Shri Tarachand

Sai, Shri Vishnudeo

Saiduzzama, Shri

Sanadi, Prof. I.G.

Sangtam, Shri K.A.

Sangwan, Shri Kishan Singh

Sanjhwar, Shri Pyare Lal

Sar, Shri Nikhilananda

Saradgi, Shri Iqbal Ahmed

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Saroja, Dr. V.

Sathi, Shri Harpal Singh

Sayeed, Shri P.M.

Sen, Shrimati Minati

Sengupta, Dr.Nitish

Seth, Shri Lakshman

Sethi, Shri Arjun Charan

Shaheen, Shri Abdul Rashid

Shakya, Shri Raghuraj Singh

Shandil, Col.(Retd.)Dr. Dhani Ram

Shanmugam, Shri N.T.

Shanta Kumar, Shri

Sharma, Capt. Satish

Shukla, Shri Shyamacharan

Sikdar, Shri Tapan

Singh Deo, Shrimati Sangeeta Kumari

Singh, Ch.Tejveer

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Ram Lakhan

Singh, Kunwar Akhilesh

Singh, Kunwar Sarv Raj

Singh, Shri Bahadur

Singh, Shri Balbir

Singh, Shri Brij Bhushan Sharan

Singh, Shri Chandra Bhushan

Singh, Shri Chandra Pratap

Singh, Shri Chandra Vijay

Singh, Shri Charanjit

Singh, Shri Chhattrapal

Singh, Shri Khel Sai

Singh, Shri Lakshman

Singh, Shri Maheshwar

Singh, Shri Prabhunath

Singh, Shri Ram Prasad

Singh, Shri Ramanand

Singh, Shri Ramjivan

Singh, Shri Rampal

Singh, Shri Tilakdhari Prasad

Singh, Shrimati Kanti

Singh, Shrimati Rajkumari Ratna

Singh, Shrimati Shyama

Sinha, Shri Yashwant

Sivakumar, Shri V.S.

Solanki, Shri Bhupendrasinh

Somaiya, Shri Kirit

Sorake, Shri Vinay Kumar

Srikantappa, Shri D.C.

Subba, Shri M.K.

Sudarsana Natchiappan, Shri E.M.

Suman, Shri Ramji Lal

Swain, Shri Kharabela

Swami, Shri Chinmayanand

Swami, Shri I.D.

Thakkar, Shrimati Jayaben B.

Thakor, Shri Punjaji Sadaji

Thakur, Dr. C.P.

Thakur, Shri Chunni Lal Bhai

Thirunavukkarasar, Shri Su

*Thomas, Shri P.C.

Tiwari, Shri Lal Bihari

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Tripathee, Shri Ram Naresh

Tirpathi, Shri Prakash Mani

Tripathy, Shri Braja Kishore

Tur, Shri Tarlochan Singh

Varma, Sh. Ratilal Kalidas

Veerappa, Shri Ramchandra

Venkataswamy, Dr. N.

*Voted through slip.

Venkateshwarlu, Shri B.

Venugopal, Shri D.

Verma, Prof. Rita

Verma, Shri Rajesh

Verma, Shri Ravi Prakash

Virendra Kumar, Shri

Vukkala, Dr. Rajeswaramma

Wadiyar, Shri S.D.N.R.

Wanaga, Shri Chintaman

Yadav, Dr.(Shrimati) Sudha

Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes: 358

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 1 Short title and commencement

MR. SPEAKER: There is an amendment to Clause 1. Now, Mr. Minister to move the amendment no. 2.

Amendment made:

Page 1,

for line 2, –

substitute "1. (1) This Act may be called the Constitution (Eighty-ninth Amendment) Act, 2003." (2)

(Shri Jual Oram)

MR. SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill. "

The Lok Sabha divided:

Division No.4 AYES 12.52 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal,Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson,Shri Denzil B.

Azad,Shri Kiriti Jha

Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

Badnore, Shri Vijayendra Pal Singh

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay,Shri Sudip

Banerjee,Shrimati Jayashree

Bangarappa, Shri S.

Barwala,Shri Surendra Singh

Basavanagoud, Shri Kolur

Begum Noor Bano

*Behera, Shri Padmanava

Bhadana, Shri Avtar Singh

Bhagat, Prof. Dukha

Bhagora, Shri Tarachand

Bhargava, Shri Girdhri Lal

Bhaura, Shri Bhan Singh

Bind, Shri Ram Rati

Bose,Shrimati Krishna

Botcha, Shri Satyanarayana

Brahmanaiah, Shri A.

*Brar, Shri J.S.

Chakraborty, Shri Ajoy

Chakraborty, Shri Swadesh

*Voted through slip.

Chakravarty, Shrimati Bijoya

Chandel, Shri Ashok Kumar Singh

Chandel, Shri Suresh

Chatterjee, Shri Somnath

Chaturvedi, Shri Satyavrat

Chaubey, Shri Lal Muni

Chaudhary, Shri Haribhai

Chaudhary, Shri Ram Raghunath

Chaudhary, Shri Ram Tahal

Chauhan, Shri Bal Krishna

Chauhan, Shri Nand Kishore Singh

Chautala, Shri Ajay Singh

Chennithala, Shri Ramesh

Chikhalia, Shrimati Bhavnaben Devrajbhai

Chinnasamy, Shri M.

Choudhary, Shri Nikhil Kumar

Choudhary, Shrimati Reena

Choudhry,Shri Padam Sen

Chouhan, Shri Shivraj Singh

Chowdhary, Shri Adhir

Chowdhary, Shrimati Santosh

Chowdhury, Shri Bikash

D'Souza, Dr.(Shrimati) Beatrix

Dahal, Shri Bhim

Dalit Ezhilmalai, Shri

Das, Shri Khagen

Das, Shri Nepal Chandra

Dasmunsi, Shri Priya Ranjan

Dattatraya, Shri Bandaru

Deepak Kumar, Shri

Delkar, Shri Mohan S.

Deo, Shri Bikram Keshari

Dev, Shri Sontosh Mohan

Diler, Shri Kishan Lal

Diwathe, Shri Namdeo Harbaji

Dudi, Shri Rameshwar

Fernandes, Shri George

Gadde, Shri Ram Mohan

Gamang, Shrimati Hema

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Gavit, Shri Ramdas Rupala

Gehlot, Shri Thawar Chand

Ghatowar, Shri Paban Singh

Giluwa, Shri Laxman

Goel, Shri Vijay

Gogoi, Shri Dip

Gohain, Shri Rajen

Govindan, Shri T.

Gowda, Shri G.Putta Swamy

Gudhe, Shri Anant

Gupta, Prof.Chaman Lal

Hamid, Shri Abdul

Handique, Shri Bijoy

Hansda, Shri Thomas

Haque, Mohammad Anwarul

Hassan, Shri Moinul

Hussain, Chowdhary Talib

Hussain, Shri Syed Shahnawaz

*Indora, Dr. Sushil Kumar

Jag Mohan, Shri

Jagannath, Dr. Manda

Jai Prakash, Shri

Jaiswal, Dr. M.P.

Jaiswal, Shri Jawahar Lal

Jaiswal, Shri Shriprakash

Jatiya, Dr.Satyanarayan

Jayaseelan, Dr.A.D.K.

*Voted through slip.

Jha, Shri Raghunath

Jigajinagi, Shri Ramesh C.

Joshi, Dr. Murli Manohar

Kaliappan, Shri K.K.

Kamal Nath, Shri

Kannappan, Shri M.

Kashyap, Shri Bali Ram

Kaswan, Shri Ram Singh

Katara, Shri Babubhai K.

Kataria, Shri Rattan Lal

Kathiria, Dr. Vallabhbhai

Kaur, Shrimati Preneet

Kaushal, Shri Raghuvir Singh

Khaire, Shri Chandrakant

Khan, Shri Abul Hasnat

Khan, Shri Hassan

Khan, Shri Mansoor Ali

Khan, Shri Sunil

Khandelwal, Shri Vijay Kumar

Khandoker, Shri Akbor Ali

Khanduri, Maj.Gen.(Retd.) B.C.

Khanna, Shri Vinod

Khunte, Shri P.R.

Khurana, Shri Madan Lal

Krishnan, Dr. C.

Kulaste, Shri Faggan Singh

Kumar, Shri Arun

Kumar, Shri V. Dhananjaya

Kusmaria, Dr. Ramkrishna

Lahiri, Shri Samik

M.Master Mathan, Shri

Mahajan, Shri Y.G.

Mahale, Shri Haribhau Shankar

Mahant, Dr. Charan Das

Mahto, Shrimati Abha

Makwana, Shri Savshibhai

Malaisamy, Shri K.

Malhotra, Dr. Vijay Kumar

Mallikarjunappa, Shri G.

Mandal, Shri Brahma Nand

Mandal, Shri Sanat Kumar

Mane, Shri Shivaji

Manjay Lal, Shri

Manjhi, Shri Ramjee

Mann, Shri Simranjit Singh

Mann, Shri Zora Singh

Meena, Shri Bherulal

Meena, Shrimati Jas Kaur

Meghwal, Shri Kailash

Mishra, Shri Ram Nagina

Mishra, Shri Shyam Bihari

Mistry, Shri Madhusudan

Mohale, Shri Punnu Lal

*Mohite, Shri Subodh

Mollah, Shri Hannan

Mookherjee, Shri Satya Brata

Moorthy, Shri A.K.

Munda, Shri Kariya

Muni Lall, Shri

Muniyappa, Shri K.H.

Murmu, Shri Rupchand

Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad,Capt.Jai Narain Prasad

Nitish Kumar, Shri

Oram, Shri Jual

*Voted through slip.

Padmanabham, Shri Mudragada

Pal, Dr. Mahendra Singh

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Panja, Dr. Ranjit Kumar

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi,Shri Raj Narain

Paswan,Dr. Sanjay

Paswan, Shri Ram Vilas

Paswan, Shri Ramchandra

Patasani, Dr.Prasanna Kumar

Patel, Dr. Ashok

Patel, Shri Chandresh

Patel, Shri Dahyabhai Vallabhbhai

Patel, Shri Deepak

Patel, Shri Dharm Raj Singh

Patel, Shri Dinsha

Patel, Shri Mansinh

Pathak, Shri Harin

Patil, Shri Annasaheb M.K.

Patil (Yatnal), Shri Basangouda R.

Patil, Shri Bhaskarrao

Patil, Shri Danve Raosaheb

Patil, Shri Jaysingrao Gaikwad

Patil, Shri R.S.

Patil, Shri Shivraj V.

Patil, Shri Uttamrao

Patwa, Shri Sundar Lal

Pilot, Smt. Rama

Ponnuswamy, Shri E.

Potai, Shri Sohan

Prabhu, Shri Suresh

Pradhan, Dr. Debendra

Pradhan, Shri Ashok

Pramanik, Prof. R.R.

Prasad, Shri V.Sreenivasa

Premajam, Prof. A.K.

Puglia, Shri Naresh

Radhakrishnan, Shri Pon

Radhakrishnan, Shri Varkala

Rai, Shri Nawal Kishore

Raja, Shri A.

Rajbangshi, Shri Madhab

Rajendran, Shri P.

Rajesh Ranjan alias Pappu Yadav, Shri

Rajukhedi, Shri Gajendra Singh

Ram Sajivan, Shri

Ram, Shri Braj Mohan

Ramaiah, Dr. B.B.

Ramshakal, Shri

Rana, Shri Kashiram

Rana, Shri Raju

Rao, Shri Ch.Vidyasagar

Rao, Dr. D.V.G.Shankar

Rashtrapal, Shri Pravin

Rau, Shrimati Prabha

Ravi, Shri Sheesh Ram Singh

Rawale, Shri Mohan

Rawat, Prof. Rasa Singh

Ray, Shri Bishnu Pada

Reddy, Shri A.P.Jithender

Reddy, Shri G. Ganga

Reddy, Shri N. Janardhana

Reddy, Shri S. Jaipal

Renu Kumari, Shrimati

Riyan, Shri Baju Ban

Roy, Shri Subodh

Roy Pradhan, Shri Amar

Rudy, Shri Rajiv Pratap

Sahu, Shri Anadi

Sahu, Shri Tarachand

Sai, Shri Vishnudeo

Saiduzzama, Shri

Sanadi, Prof. I.G.

Sangtam, Shri K.A.

Sangwan, Shri Kishan Singh

Sanjhwar, Shri Pyare Lal

Sar, Shri Nikhilananda

Saradgi, Shri Iqbal Ahmed

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Saroja, Dr. V.

Sathi, Shri Harpal Singh

Sayeed, Shri P.M.

Sen, Shrimati Minati

Sengupta, Dr.Nitish

Seth, Shri Lakshman

Sethi, Shri Arjun Charan

Shaheen, Shri Abdul Rashid

Shakya, Shri Raghuraj Singh

Shandil, Col.(Retd.)Dr. Dhani Ram

Shanmugam, Shri N.T.

Shanta Kumar, Shri

Sharma, Capt. Satish

Shukla, Shri Shyamacharan

Sikdar, Shri Tapan

Singh Deo, Shrimati Sangeeta Kumari

Singh, Ch.Tejveer

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Ram Lakhan

Singh, Kunwar Akhilesh

Singh, Kunwar Sarv Raj

Singh, Shri Bahadur

Singh, Shri Balbir

Singh, Shri Brij Bhushan Sharan

Singh, Shri Chandra Bhushan

Singh, Shri Chandra Pratap

Singh, Shri Chandra Vijay

Singh, Shri Charanjit

Singh, Shri Chhattrapal

Singh, Shri Khel Sai

Singh, Shri Lakshman

Singh, Shri Maheshwar

Singh, Shri Prabhunath

Singh, Shri Ram Prasad

Singh, Shri Ramanand

Singh, Shri Ramjivan

Singh, Shri Rampal

Singh, Shri Tilakdhari Prasad

Singh, Shrimati Kanti

Singh, Shrimati Rajkumari Ratna

Singh, Shrimati Shyama

Sinha, Shri Yashwant

Sivakumar, Shri V.S.

Solanki, Shri Bhupendrasinh

Somaiya, Shri Kirit

Sorake, Shri Vinay Kumar

Srikantappa, Shri D.C.

Subba, Shri M.K.

Sudarsana Natchiappan, Shri E.M.

Suman, Shri Ramji Lal

Swain, Shri Kharabela

Swami, Shri Chinmayanand

Swami, Shri I.D.

Thakkar, Shrimati Jayaben B.

Thakor, Shri Punjaji Sadaji

Thakur, Dr. C.P.

Thakur, Shri Chunni Lal Bhai

Thirunavukkarasar, Shri Su

*Thomas, Shri P.C.

Tiwari, Shri Lal Bihari

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Tripathee, Shri Ram Naresh

*Voted through slip.

Tirpathi, Shri Prakash Mani

Tripathy, Shri Braja Kishore

Tur, Shri Tarlochan Singh

Varma, Sh. Ratilal Kalidas

Veerappa, Shri Ramchandra

Venkataswamy, Dr. N.

Venkateshwarlu, Shri B.

Venugopal, Shri D.

Verma, Prof. Rita

Verma, Shri Rajesh

Verma, Shri Ravi Prakash

Virendra Kumar, Shri

Vukkala, Dr. Rajeswaramma

Wadiyar, Shri S.D.N.R.

Wanaga, Shri Chintaman

Yadav, Dr.(Shrimati) Sudha

Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes: 353

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

MR. SPEAKER: There is an amendment to Enacting Formula. Now, Mr. Minister to move the amendment no. 1.

Amendment made:

Page 1, line 1,--

***for* "Fifty-third"**

***substitute* "Fifty-fourth" (1)**

(Shri Jual Oram)

MR. SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill. "

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

MR. SPEAKER: Now, the Minister may move that the Bill, as amended, be passed.

SHRI JUAL ORAM: I beg to move:

"That the Bill, as amended, be passed. "

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed. "

The Lok Sabha divided:

Division No.5 AYES 12.55 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal,Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson,Shri Denzil B.

Azad,Shri Kiriti Jha

Baalu, Shri T.R.

Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

Badnore, Shri Vijayendra Pal Singh

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay,Shri Sudip

Banerjee,Shrimati Jayashree

Bangarappa, Shri S.

Barwala,Shri Surendra Singh

Basavanagoud, Shri Kolur

Bauri, Shrimati Sandhya

Begum Noor Bano

Behera, Shri Padmanava

Bhadana, Shri Avtar Singh

Bhagat, Prof. Dukha

Bhagora, Shri Tarachand

Bhargava, Shri Girdhri Lal

Bhaura, Shri Bhan Singh

Bind, Shri Ram Rati

Bose,Shrimati Krishna

Botcha, Shri Satyanarayana

Brahmanaiah, Shri A.

Brar, Shri J.S.

Chakraborty, Shri Ajoy

Chakraborty, Shri Swadesh

Chakravarty, Shrimati Bijoya

Chandel, Shri Ashok Kumar Singh

Chandel, Shri Suresh

Chatterjee, Shri Somnath

Chaturvedi, Shri Satyavrat

Chaubey, Shri Lal Muni

Chaudhary, Shri Haribhai

Chaudhary, Shri Ram Raghunath

Chaudhary, Shri Ram Tahal

Chauhan, Shri Bal Krishna

Chauhan, Shri Nand Kishore Singh

Chautala, Shri Ajay Singh

Chennithala, Shri Ramesh

Chikhalia, Shrimati Bhavnaben Devrajbhai

Chinnasamy, Shri M.

Choudhary, Col.(Retd.) Sona Ram

Choudhary, Shri Nikhil Kumar

Choudhary, Shrimati Reena

Choudhry,Shri Padam Sen

Chouhan, Shri Shivraj Singh

Chowdhary, Shri Adhir

Chowdhary, Shrimati Santosh

Chowdhury, Shri Bikash

D'Souza, Dr.(Shrimati) Beatrix

Dahal, Shri Bhim

Dalit Ezhilmalai, Shri

Das, Shri Khagen

Das, Shri Nepal Chandra

Dasmunsi, Shri Priya Ranjan

Dattatraya, Shri Bandaru

Deepak Kumar, Shri

Delkar, Shri Mohan S.

Deo, Shri Bikram Keshari

Dev, Shri Sontosh Mohan

Diler, Shri Kishan Lal

Diwathe, Shri Namdeo Harbaji

Dudi, Shri Rameshwar

Fernandes, Shri George

Gadde, Shri Ram Mohan

Gadhavi, Shri P.S.

Gamang, Shrimati Hema

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar

Gautam, Shrimati Sheela

Gavit, Shri Manikrao Hodlya

Gavit, Shri Ramdas Rupala

Gehlot, Shri Thawar Chand

Ghatowar, Shri Paban Singh

Giluwa, Shri Laxman

Goel, Shri Vijay

Gogoi, Shri Dip

Gohain, Shri Rajen

Govindan, Shri T.

Gowda, Shri G.Putta Swamy

Gudhe, Shri Anant

Gupta, Prof.Chaman Lal

Hamid, Shri Abdul

Handique, Shri Bijoy

Hansda, Shri Thomas

Haque, Mohammad Anwarul

Hassan, Shri Moinul

Hussain, Chowdhary Talib

Hussain, Shri Syed Shahnawaz

Indora, Dr. Sushil Kumar

Jadhav, Shri Suresh Ramrao

Jag Mohan, Shri

Jagannath, Dr. Manda

Jai Prakash, Shri

Jaiswal, Dr. M.P.

Jaiswal, Shri Jawahar Lal

Jaiswal, Shri Shriprakash

Jatiya, Dr.Satyanarayan

Jayaseelan, Dr.A.D.K.

Jha, Shri Raghunath

Jigajinagi, Shri Ramesh C.

Joshi, Dr. Murli Manohar

Kaliappan, Shri K.K.

Kamal Nath, Shri

Kannappan, Shri M.

Kashyap, Shri Bali Ram

Kaswan, Shri Ram Singh

Katara, Shri Babubhai K.

Kataria, Shri Rattan Lal

Kathiria, Dr. Vallabhbhai

Kaur, Shrimati Preneet

Kaushal, Shri Raghuvir Singh

Khaire, Shri Chandrakant

Khan, Shri Abul Hasnat

Khan, Shri Hassan

Khan, Shri Mansoor Ali

Khan, Shri Sunil

Khandelwal, Shri Vijay Kumar

Khandoker, Shri Akbor Ali

Khanduri, Maj.Gen.(Retd.) B.C.

Khanna, Shri Vinod

Khunte, Shri P.R.

Khurana, Shri Madan Lal

Krishnan, Dr. C.

Kulaste, Shri Faggan Singh

Kumar, Shri Arun

Kumar, Shri V. Dhananjaya

Kusmaria, Dr. Ramkrishna

Lahiri, Shri Samik

M.Master Mathan, Shri

Mahajan, Shri Y.G.

Mahajan, Shrimati Sumitra

Mahale, Shri Haribhau Shankar

Mahant, Dr. Charan Das

Mahto, Shrimati Abha

Makwana, Shri Savshibhai

Malaisamy, Shri K.

Malhotra, Dr. Vijay Kumar

Mallikarjunappa, Shri G.

Mandal, Shri Brahma Nand

Mandal, Shri Sanat Kumar

Mane, Shri Shivaji

Manjay Lal, Shri

Manjhi, Shri Ramjee

Mann, Shri Simranjit Singh

Mann, Shri Zora Singh

Meena, Shri Bherulal

Meena, Shrimati Jas Kaur

Meghwal, Shri Kailash

Mishra, Shri Ram Nagina

Mishra, Shri Shyam Bihari

Mistry, Shri Madhusudan

Mohale, Shri Punnu Lal

*Mohite, Shri Subodh

Mollah, Shri Hannan

Mookherjee, Shri Satya Brata

Moorthy, Shri A.K.

Munda, Shri Kariya

Muni Lall, Shri

Muniyappa, Shri K.H.

Murmu, Shri Rupchand

Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad,Capt.Jai Narain Prasad

Nitish Kumar, Shri

Oram, Shri Jual

Padmanabham, Shri Mudragada

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

*Voted through slip.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Panja, Dr. Ranjit Kumar

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi,Shri Raj Narain

Paswan,Dr. Sanjay

Paswan, Shri Ram Vilas

Paswan, Shri Ramchandra

Patasani, Dr.Prasanna Kumar

Patel, Dr. Ashok

Patel, Shri Chandresh

Patel, Shri Dahyabhai Vallabhbhai

Patel, Shri Deepak

Patel, Shri Dharm Raj Singh

Patel, Shri Dinsha

Patel, Shri Mansinh

Pathak, Shri Harin

Patil, Shri Annasaheb M.K.

Patil (Yatnal), Shri Basangouda R.

Patil, Shri Bhaskarrao

Patil, Shri Danve Raosaheb

Patil, Shri Jaysingrao Gaikwad

Patil, Shri R.S.

Patil, Shri Shivraj V.

Patil, Shri Uttamrao

Patwa, Shri Sundar Lal

Pilot, Smt. Rama

Ponnuswamy, Shri E.

Potai, Shri Sohan

Prabhu, Shri Suresh

Pradhan, Dr. Debendra

Pradhan, Shri Ashok

Pramanik, Prof. R.R.

Prasad, Shri V.Sreenivasa

Premajam, Prof. A.K.

Puglia, Shri Naresh

Radhakrishnan, Shri Pon

Radhakrishnan, Shri Varkala

Rai, Shri Nawal Kishore

Raja, Shri A.

Rajbangshi, Shri Madhab

Rajendran, Shri P.

Rajesh Ranjan alias Pappu Yadav, Shri

Rajukhedi, Shri Gajendra Singh

Ram Sajivan, Shri

Ram, Shri Braj Mohan

Ramaiah, Dr. B.B.

Ramshakal, Shri

Rana, Shri Kashiram

Rana, Shri Raju

Rao, Shri Ch.Vidyasagar

Rao, Dr. D.V.G.Shankar

Rashtrapal, Shri Pravin

Rau, Shrimati Prabha

Ravi, Shri Sheesh Ram Singh

Rawale, Shri Mohan

Rawat, Prof. Rasa Singh

Ray, Shri Bishnu Pada

Reddy, Shri A.P.Jithender

Reddy, Shri G. Ganga

Reddy, Shri N. Janardhana

Reddy, Shri S. Jaipal

Renu Kumari, Shrimati

Riyan, Shri Baju Ban

Roy, Shri Subodh

Roy Pradhan, Shri Amar

Rudy, Shri Rajiv Pratap

Sahu, Shri Anadi

Sahu, Shri Tarachand

Sai, Shri Vishnudeo

Saiduzzama, Shri

Sanadi, Prof. I.G.

Sangtam, Shri K.A.

Sangwan, Shri Kishan Singh

Sanjhwar, Shri Pyare Lal

Sar, Shri Nikhilananda

Saradgi, Shri Iqbal Ahmed

Saroj, Shri Tufani

Saroj, Shrimati Sushila

Saroja, Dr. V.

Sathi, Shri Harpal Singh

Sayeed, Shri P.M.

Sen, Shrimati Minati

Sengupta, Dr.Nitish

Seth, Shri Lakshman

Sethi, Shri Arjun Charan

Shaheen, Shri Abdul Rashid

Shakya, Shri Raghuraj Singh

Shandil, Col.(Retd.)Dr. Dhani Ram

Shanmugam, Shri N.T.

Shanta Kumar, Shri

Sharma, Capt. Satish

Shukla, Shri Shyamacharan

Sikdar, Shri Tapan

Singh Deo, Shrimati Sangeeta Kumari

Singh, Ch.Tejveer

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Ram Lakhan

Singh, Kunwar Akhilesh

Singh, Kunwar Sarv Raj

Singh, Shri Bahadur

Singh, Shri Balbir

Singh, Shri Brij Bhushan Sharan

Singh, Shri Chandra Bhushan

Singh, Shri Chandra Pratap

Singh, Shri Chandra Vijay

Singh, Shri Charanjit

Singh, Shri Chhattrapal

Singh, Shri Khel Sai

Singh, Shri Lakshman

Singh, Shri Maheshwar

Singh, Shri Prabhunath

Singh, Shri Ram Prasad

Singh, Shri Ramanand

Singh, Shri Ramjivan

Singh, Shri Rampal

Singh, Shri Tilakdhari Prasad

Singh, Shrimati Kanti

Singh, Shrimati Rajkumari Ratna

Singh, Shrimati Shyama

Sinha, Shri Yashwant

Sivakumar, Shri V.S.

Solanki, Shri Bhupendrasinh

Somaiya, Shri Kirit

Sorake, Shri Vinay Kumar

Srikantappa, Shri D.C.

Subba, Shri M.K.

Sudarsana Natchiappan, Shri E.M.

Suman, Shri Ramji Lal

Swain, Shri Kharabela

Swami, Shri Chinmayanand

Swami, Shri I.D.

Thakkar, Shrimati Jayaben B.

Thakor, Shri Punjaji Sadaji

Thakur, Dr. C.P.

Thakur, Shri Chunni Lal Bhai

Thirunavukkarasar, Shri Su

*Thomas, Shri P.C.

Tiwari, Shri Lal Bihari

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Tripathee, Shri Ram Naresh

Tirpathi, Shri Prakash Mani

Tripathy, Shri Braja Kishore

*Voted through slip.

Tur, Shri Tarlochan Singh

Varma, Sh. Ratilal Kalidas

Veerappa, Shri Ramchandra

Venkataswamy, Dr. N.

Venkateshwarlu, Shri B.

Venugopal, Shri D.

Verma, Prof. Rita

Verma, Shri Rajesh

Verma, Shri Ravi Prakash

Virendra Kumar, Shri

Vukkala, Dr. Rajeswaramma

Wadiyar, Shri S.D.N.R.

Wanaga, Shri Chintaman

Yadav, Dr.(Shrimati) Sudha

Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes: 361

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

The motion was adopted.